

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI (T.N.)
MEMORANDUM OF APPLICATION

O.A. No. 92 of 2024 (SZ)

Between:

Sudhagoni Vishnu

...Applicant/Petitioner

Vs.

1) The Chief Secretary,
Government of Telangana & 5 others

...Respondent No.1 to 5 & 7

2) M/s. Shree Veer Teja Granites,
Rep. by its Proprietor Sri Teja Ram Choudhry,
R/o. Plot.No.66, ID Rampur, Kazipet,
Hanmakonda District-506 151, Telangana State

... Respondents/Respondent No.6

LIST OF DOCUMENTS FILED BY THE RESPONDENT No.6

Sl. No.	Date	Description of the document	Exhibit	Page Nos.
1.	18.02.2026	Reply Affidavit	----	1 – 11
2.	31.03.2016	Copy of Letter addressed by Tahsildar vide Letter No. B790/2010 to the Assistant Director of Mines & Geology	Ex-R6/1	12-13
3.	02.03.2017	Copy of Notice issued by Director of Mines Geology, Hyderabad vide notice No. 1430/R-1-3/2016-2	Ex-R6/2	14-15
4.	25.02.2019	Copy of Scrutinized quarry plan approved by the Deputy Director of Mines & Geology, Warangal vide Letter No. 1509/QP-1/KNR/17	Ex-R6/3	16-50

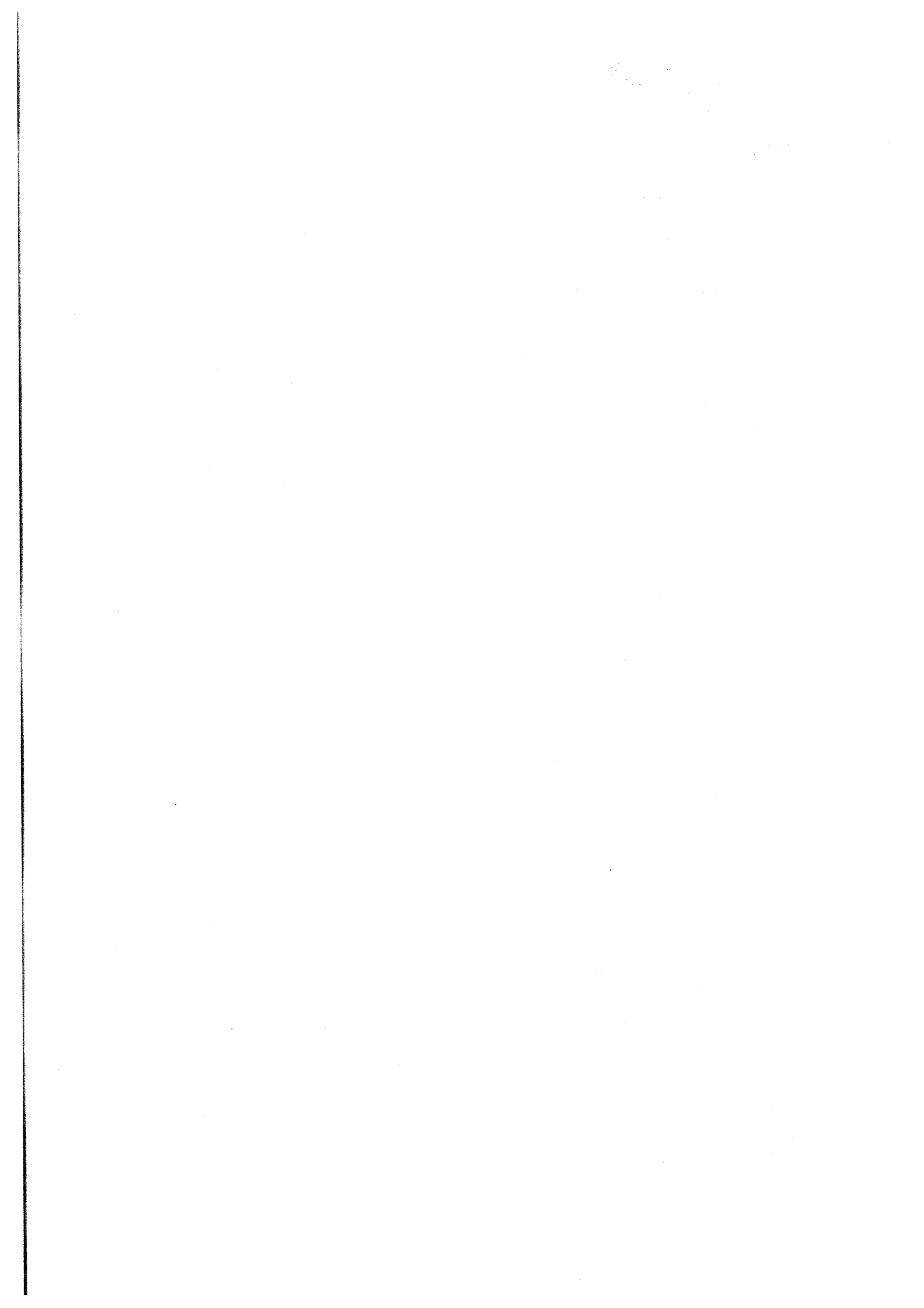
5.	22.03.2021	Copy of Environmental Clearance (EC) issued by Ministry of Environment & Forests and Climate Change (MOEF)	Ex-R6/4	51-59
6.	10.01.2022	Copy of Consent for establishment (CFE) issued by the Telangana State Pollution Control Board vide Order No. 1203-RGM/TSPCB/ZO-HYD/CFE/2022-1329	Ex-R6/5	60-66
7.	12.01.2022	Copy of Consent for Order (CFO) issued by the Telangana State Pollution Control Board vide Order No. 1203-RGM/TSPCB/ZO-HYD/CFE/2022-1335	Ex-R6/6	67-72
8.	09.06.2023	Copy of Lease Deed and work orders issued/executed by the Asst. Director of Mines & Geology, Karimnagar, Telangana State vide Proc. No. 11796/Q1/2010	Ex-R6/7	73
9.	23.08.2023	Copy of lease deed executed vide Proc.No. 1/ KRM/7050 (0511230 0 55) for transferring of the quarry lease on the name of Ms. Sushmitha Granites in favour of Ms. Shree Veer Teja Granites	Ex-R6/8	74
10.	10.10.2023	Copy of lease deed executed and the work orders are issued by the Asst. Director of Mines & Geology, Karimnagar in	Ex-R6/9	75-84

		favour of the Respondent No.5 herein vide Proc.No. 11796/Q1/2010		
11.	13.03.2024	Copy of the literature available on the part of "Pandavula Gutta" on record in the Press Information Bureau, Govt of India.	Ex-R6/10	85-87
12.	30.03.2024	Copy of joint inspection report	Ex-R6/11	88-94
13.	15.04.2025	Copy of Report filed by the Mines and Geology Department Respondent No.1	Ex-R6/12	95-103
14.	05.08.2025	Copy of Detailed report submitted by the Telangana State Pollution Control Board,	Ex-R6/13	104-125
15.	09.08.2025	Copy of Report filed by the Mines and Geology Department Respondent No.1	Ex-R6/14	126-130
16.	26.07.2025	Copy of Notice issued by the Respondent No.2 (TSPCB)	Ex-R6/15	131-132
17.	08.08.2025	Copy of Letter addressed by the Respondent No 6 herein to the Environmental Engineer, TGSPCB, (Respondent No.2)	Ex-R6/16	133
18.	12.02.2026	Copy of Notice of Intention to have sample analysed	Ex-R6/17	134-135

Date: 18.02.2026

Place: Hyderabad


Counsel for Respondent No.6



BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI (T.N.)
MEMORANDUM OF APPLICATION

(U/s.18(l) R/w. Sec-14, 15, 16 & 17 of National Green Tribunal Act 2010)

O.A. No.92 of 2024 (SZ)

Between:

Sudhagoni Vishnu

...Applicant/Petitioner

Vs.

1) The Chief Secretary,
Government of Telangana & 5 others

...Respondent No.1 to 5 & 7

2) M/s. Shree Veer Teja Granites,
Rep. by its Proprietor Sri Teja Ram Choudhry,
R/o. Plot.No.66, ID Rampur, Kazipet,
Hanmakonda District-506 151, Telangana State

... Respondents/Respondent No.6

REPLY AFFIDAVIT FILED BY THE RESPONDENT No.6

I, Teja Ram Choudhary, S/o. Late Chothu Ram Choudhary, Age 57 years, Occu: Business, R/o. Plot.No.66, ID Rampur, Kazipet, Hanmakonda District-506151, Telangana State, India, the Proprietor of M/s. Shree Veer Teja Granites (Respondent No.6 herein), having temporarily come down to Hyderabad, do hereby solemnly affirm and state on oath as follows.

1. I respectfully submit that I am the Deponent herein and arrayed as Respondent No.6 in the present original application as I am impleaded as per the order of this Hon'ble Forum dt.11.08.2025. I know the facts of the case. Hence I depose as under.
2. I respectfully submit that I have gone through the averments and

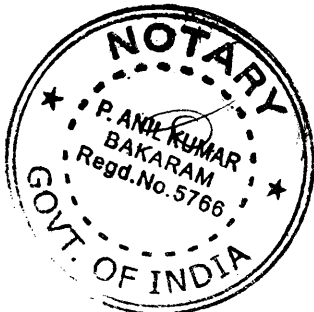


allegations made by the Applicant which are false and denied which are otherwise specifically admitted herein and mere non-denial of averments shall not be treated as admissions.

Facts of the case:

3. I respectfully submit that originally M/s. Sushmitha Granites has filed an application dt.28.10.2010 before the Asst. Director of Mines & Geology, Karimnagar for quarry lease for color granite over an extent of Ac.3-00 Gnts. in Sy.No.422 Ullampalli/Bommanapalli village, Chigurumamidi Mandal, Karimnagar district, Telangana State for a period of 20 years.
4. I respectfully submit that upon the application made, the Asst. Director of Mines & Geology, Karimnagar has addressed a letter to the concerned Revenue authorities viz., Tahsildar, Chigurumamidi for issuing of no objection certificate (NOC) for the subject area. In turn, the Tahsildar, Chigurumamidi has addressed a letter to the Asst. Director of Mines & Geology, Karimnagar vide Letter No. B790/2010, dt.31.03.2016 **(Ex. R6/1)** granting no objection certificate (NOC) ascertaining the availability of the land for quarrying operations. The details of the subject land as mentioned by the Tahsildar is narrated below for easy reference of this Forum.

In this matter the Tahsildar, Chigurumamidi personally visited the proposed color granite quarry area along with Mandal Surveyor. The Village Bommanapally situated about 2.25 kms from the proposed quarry. The proposed color granite quarry is Govt. Land and fully covered with hillock and not



For SHREE VEER TEJA GRANITES

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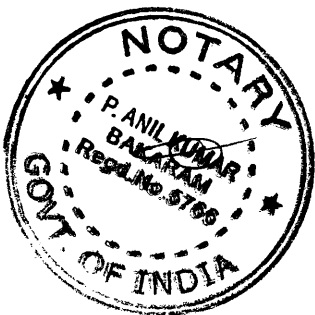
Proprietor

fit for cultivation. There are no structures, high tension electrical poles etc., in the proposed site an extant of 3.00 Hects. As per GOMs.No.4, Revenue (Assignment-1) Department dt.19.01.2015, the particulars are furnished as under.

1	Proposed Extent of land	3.00 Hects
2	Classification of land	Govt. Land
3	Proximity to Forest, Tanks, lake or irrigation source	No
4	Proximity to habitation	No
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighbouring land.	No

5. I respectfully submit that upon the quarry lease application made by M/s. Sushmitha Granites and no objection certificate is issued by the revenue authorities, based on the recommendations of the Asst. Director of Mines & Geology, Karimnagar, the Director of Mines & Geology, Hyderabad in principle, it is decided to consider quarry lease for color granite over an extent of 2-50 Hectors in Sy.No.422/2 of Bommanapalli village, Chigurumamidi Mandal, Karimnagar district for a period of 20 years and accordingly issued notice No.11430/R-1-3/2016-2, dt.02.03.2017 (**Ex.R6/2**) requesting to submit the following documents/statutory clearances:

- a. Scrutinized quarry plan.
- b. Consent for establishment from the Telangana State Pollution Control Board.
- c. Environmental Certificate (EC) from Ministry of Environment & Forests and Climate Change (MOEF).



6. I respectfully submit that upon the same, the M/s. Sushmitha Granites has submitted the requisite documents/statutory clearances to the Director of Mines & Geology, Hyderabad as detailed below :-

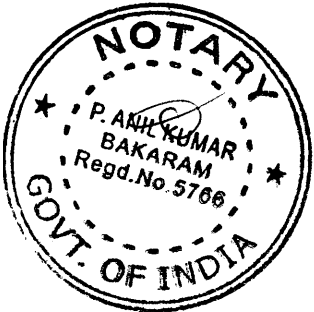
a. The scrutinized quarry plan approved by the Deputy Director of Mines & Geology, Warangal vide Letter No.1509/QP-1/KNR/17, dt.10.04.2019 **(Ex.R6/3)**.

b. Environmental Certificate (EC) issued by Ministry of Environment & Forests and Climate Change (MOEF) vide Order dt.22.03.2021 **(Ex.R6/4)**

c. Consent for establishment (CFE) issued by the Telangana State Pollution Control Board vide Order No.1203-RGM/TSPCB/ZO-HYD/CFE/2022-1329, dt.10.01.2022 **(Ex.R6/5)**.

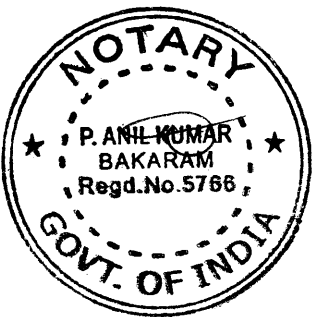
d. Consent for Order (CFO) issued by the Telangana State Pollution Control Board vide Order No.1203-RGM/TSPCB/ZO-HYD/CFE/2022-1335, dt.12.01.2022 **(Ex.R6/6)**.

7. I respectfully submit that on fulfilling of statutory requirements, the Director of Mines & Geology, Hyderabad has granted the quarry lease for color granite over an extent of 2-50 Hectors in Sy.No.422/2 of Bommanapalli village, Chigurumamidi Mandal, Karimnagar district for a period of 20 years vide Proc. No. QL/KRM/LOI 500701, dt.03.09.2022. Upon the same, the Asst. Director of Mines & Geology, Karimnagar, Telangana State, has executed the lease deed and issued the work orders vide Proc.



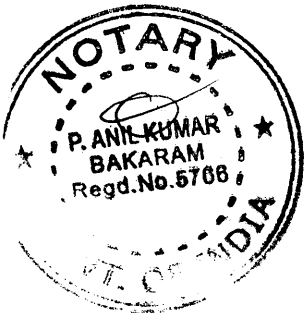
No.11796/Q1/2010, dt.09.06.2023 (**Ex.R6/7**) for a period of 20 years from 02.06.2023 to 01.06.2043.

8. I respectfully submitted that the said quarry lease on the name of M/s. Sushmitha Granites is **transferred** in favour of M/s. Shree Veer Teja Granites, the Respondent No.6 herein by Director of Mines & Geology, Hyderabad vide Proc. No.1 /KRM /7050(0511230055), dt.23.08.2023 (**Ex.R6/8**) for the unexpired portion of the lease period up to 01.06.2043. There after the lease deed executed and the work orders are issued by the Asst. Director of Mines & Geology, Karimnagar in favour of the Respondent No.6 herein vide Proc.No.11796/Q1/2010, dt.10.10.2023 (**Ex.R6/9**).
9. I respectfully submitted that the Respondent No.6 herein, M/s. Shree Veer Teja Granites has been carrying out the quarry operations over the subject lease area diligently without any deviations and paying all statutory amounts to the respective departments. There are no deviations or lapses on the part of Respondent No.6 at any point of time.
10. I respectfully submit that upon the impleading of the Respondent No.6, having received the notice dt.09.09.2025 from this Hon'ble Forum, the Vakalath is filed and as per specific directions of this Hon'ble Forum vide Order dt.12.01.2026, the present reply Affidavit is filed to bring the actual facts for the adjudication of the case.
11. It is respectfully submitted that I have gone through the averments in the complaint claimed to have been addressed on 10.08.2023 through E-mail from the mail ID sudagonivishnu@gmail.com to this Hon'ble Forum and I deny all



the allegations and averments which are otherwise specifically admitted by me.

12. I respectfully submit that the Complainant has not filed any document to show that the Hillock/ Granite lease area is nomenclature /named as "Pandavula Gutta". Even as per the No Objection Certificate (NOC) issued by the concerned Revenue authorities while granting the quarry lease in favour of the predecessors of the Respondent No.6 vide Letter dt.31.03.2016 **(Ex.P1)**, the subject quarry lease area is classified as Government land and no Forest, Tanks, Lake or Irrigation sources, habitation and agricultural activities are being noted, leave aside the area called as "Pandavula Gutta". Hence, the allegation of alleged "Mound" (Gutta in Telugu) is false and without any base. The Mandal Revenue Officer/Tahsildar vide its report dt.31.03.2016 has categorically stated that the mining will not affect the habitation. Of such, there is no mythological significance to the said area alleged to be regarded as "Pandavula Gutta".
13. I respectfully submit that the answering Respondent No.6 herein intends to place about the literature available on the part of "Pandavula Gutta" on record in the Press Information Bureau (Press Release dt.13.03.2024) **(Ex.R6/10)**, Ministry of Information and Broadcasting Website, Government of India, in connection with "75 years Ajadi ka Amruth Mahothsav" and the said information clearly says that the original "Pandavula Gutta" site recognized as the sole Geo-heritage site by the Government of India which is situated / available in Jayashankar-Bhupalpally District, Telangana State which is far away from the subject quarry area (about 150 Kms away from the quarry site). Hence, the statement of the Complainant that the subject quarry lease

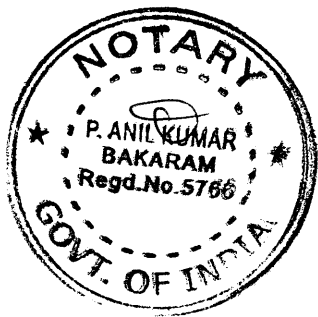


For SUPER VEER TEJA GRANITES

(Signature)
Proprietor

area mentioned as "Pandavula Gutta" is false and not supported by any document.

14. I respectfully submit that regarding the allegation of damage to the Environment and other issues, the answering Respondent herein (Respondent No.6) has obtained all the requisite permissions viz., E.C., CFE & CFO etc., from the respective MOEF, Government of India and Telangana State Pollution Control Board and upon verifying, ascertaining the facts, the Mines & Geology department, Telangana State has granted the quarry lease permission and executed the lease deed in favour of the answering Respondent. By paying all statutory payments, Respondent No.6 is carrying quarrying operations diligently.
15. It is further submitted that this Hon'ble Forum has *suo-moto* ordered for joint inspection and upon the same, a joint inspection is conducted on 30.03.2024 (**Ex.R6/11**) in the presence of Revenue Divisional Officer, representative of the District Collector, Karimnagar District, Senior Environmental Engineer, representative of Telangana State Pollution Control Board (T.S.P.C.B.) and District Forest Officer and the Assistant Director of Mines and Geology, Karimnagar, Respondent No.1 has also submitted report on 15.04.2025 (**Ex.R6/12**) through standing counsel which are placed on record and this Hon'ble Forum was pleased to ordered for further reports vide order dt.06.06.2025 has sought for further clarifications/information and the said order is extracted below for easy reference.



- 1) The report submitted by the Department of Mines & Geology does not mention any violations committed by the quarry owners or any actions taken against them; it merely provides certain recommendations.
- 2) The Telangana State Pollution Control Board

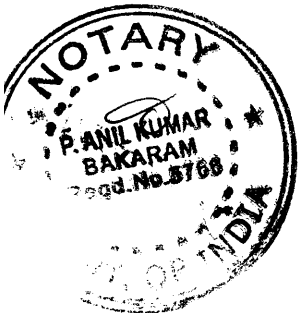
(TGPCB), though part of the Joint Committee, has not filed an independent report as to the action taken by them for the violation of the CFO condition.

- 3) The Mines and Geology Department also has to specifically state whether the quarry operations have been done beyond the permitted area.
- 4) Therefore, we direct the TGPCB to cause an inspection once again and file a detailed report about the conditions prevalent, violations (if any) noted, the action taken by them, etc.,
- 5) Post the matter on 11.08.2025.

16. I respectfully submit that as per the directions of this Hon'ble Forum, the Telangana State Pollution Control Board, Respondent No.2 has submitted a detailed report on 05.08.2025 (**Ex.R6/13**). The Mines & Geology Department, Respondent No.1 has also filed its report on 09.08.2025 (**Ex.R6/14**).

17. It is submitted that in pursuance of the reports filed by the Respondent No.1, 3 & 4, the allegations in the complaint as alleged are proved to be false and for rectifiable violations, the answering Respondent is issued with notice dt.26.07.2025 (**Ex.R6/15**) from Telangana State Pollution Control Board, Respondent No.2 and for which the Respondent No.6 has submitted a detailed reply dt.08.08.2025 (**Ex.R6/16**) stating that the Respondent No.6 complied with all the violations noticed/queries raised therein.

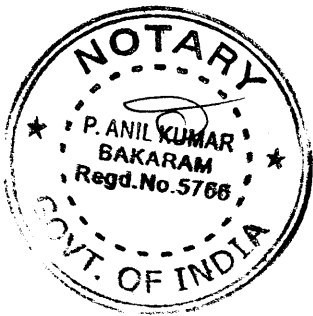
18. It is submitted that upon the same, the Telangana State Pollution Control Board authorities have issued Notice of Intention to have sample analysed dtd. 12.02.2026 (**Ex.R6/17**) to the answering



Respondent No.6 and inspected the subject quarry lease area on 12.02.2026 & 13.02.2026 and confirmed that the answering Respondent No.6 has complied with all the violations noticed/queries raised therein. Hence, there is no violations of any kind by the answering Respondent and the Complaints as alleged by the Complainant are without any base.

19. I respectfully submit that in view of the above stated facts and circumstances, the Respondent No.6 herein has not involved in any activities effecting the agricultural, habitation and Environmental pollution and in view of the below stated grounds and facts, the complaint as filed may please be dismissed in the interest of justice and circumstances of the case.

- a. That the Respondent No.6 has taken all statutory permissions/clearances as required from the respective authorities to carry out the quarry operations over the subject quarry lease area.
- b. That the Telangana State Pollution Control Board has issued all requisite permissions to carry out the quarry operations.
- c. That the revenue authorities have given no objection certificate by ascertaining the availability of land for carrying out the quarry operations. As alleged in the complaint, the quarry lease area granted in favour of Respondent No.6 is not called as "Pandavula Gutta".
- d. That even according to the reports sought by this Hon'ble Forum from the mines and Telangana State Pollution Control Board authorities, the subject land is neither called



as "Pandavula Gutta" in the quarry operations carried out by the Respondent No.6 nor is causing Environmental Pollution.

- e. That the allegation of carrying out the quarry operations beyond the leased area is also not proved as the mines authorities have submitted a report dt.09.08.2025 (**Ex.R6/14**) stating that the Respondent No.6 is working within the quarry leased area.

20. I respectfully submit that the answering Respondent takes the liberty to file additional pleadings and documents as required from time to time with the leave of this Hon'ble Forum in the interest of justice.

It is respectfully submitted that in view of the above stated facts and circumstances of the case this application filed by the applicants is without any substance and hence this Hon'ble Forum is humbly prayed to dismiss this application with exemplary costs in the interest of justice and circumstances of the case and pass such other order or orders may deem fit and proper in the circumstances of the case.

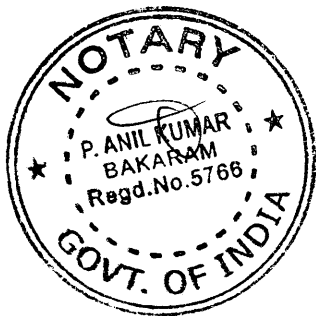
Sworn and signed before me
On this the 18th day of Feb., 2026
At : Hyderabad

FOR SIGNATURE AND SEAL GRANTED
C/ST 214

Proprietor

DEPONENT

Notary/Hyderabad



VERIFICATION

I, Ram Bhanwara, S/o. Late Bhera Ram, Age 50 years, Occu: Business, R/o. Pottur, 4-2, Ellanthakunta, Rajanna Siricilla District, Telangana State, India, Telangana State, India, the Managing Partner of M/s. Sri Bherunath Stonex Export, (Respondent No.5 herein), having temporarily come down to Hyderabad, do hereby verify the above stated contents are all true and correct to the best of my knowledge and belief and hence verified on this the 16th day of Feb., 2026 at Hyderabad.

Place: Hyderabad

Date: 18.02.2026

Handwritten signature and text: 15/2/26, Deponent

Notary/Hyderabad

Handwritten signature of Counsel for Respondent No.6

Counsel for Respondent No.6



ATTESTED

P. ANIL KUMAR
B.Sc, B.L.
ADVOCATE & NOTARY
Regd. No: 5766
Appointed by Govt. of India
1-7-181, BAKARAM, MUSHEERABAD
HYDERABAD, TELANGANA

18 FEB 2026

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

No.B/ 790/2010

Office of the
Tahsildar, Chigurumamidi
Dtate: 31 - 03 -2016.

To
Asst. Director of Mines & Geology,
Karimnagar

Sir,

Sub: Mines and Quarries – Applications for grant of quarry lease for color granite over an extant of 3.00 Hectas in SY.No. 422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District – Filed by M/s Suhmitha Granites – Issue of No Objection Certificate of the applied area – Requested – Reg.

Ref: Letter No. 11796/Q1/2010, Dated: 05-11-2015 of the ADM&G, Karimnagar.

I invite the your attention your attention to the reference cited and state that the reference cited, it was requested to furnish No Objection Certificate along with specific recommendations and objections if any to grant the quarry lease in the subject area of 3.00 Hects of Govt. Land in Sy No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District in favour of Kumari S.Suhmitha D/o Lingamurty, H.No.2-8-534 Srinagar Colony Road ,Hanmakonda.

In this matter I personally visited the proposed colour granite quarry along with Mandal Surveyor. The Village Bommanapalli situated about 2.25 kms from the proposed quarry.(photographs enclosed). The proposed color granite quarry is Govt. Land and fully covered with hillock and not fit for cultivation. There are no structures, high tension electrical poles etc., in the proposed site an extant of 3.00 Hects.

As per G.O.Ms. No. 4 ,Revenue (Assn.I) Department, dt. 19.01.2015 the particulars are furnished as under.

1	Proposed Extant of Land	3.00 Hects
2	Classification of Land	Govt Land
3	Proximity to Forest, Tanks, lake or Irrigation Source	No
4	Proximity to habitation	No
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighboring land	No

In view of the above, there is No Objection to grant quarry lease to M/s for colour granite in Sy. No. 422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District over an extant of 3.00 Hectors. The location sketch duly attested is sent herewith for further necessary action.

Yours faithfully

Encls : As above

[Signature]
OFFICE OF THE
Asst. Director of Mines & Geology
H.No. 7-1-1001, Purnima Colony,
KARIMNAGAR.

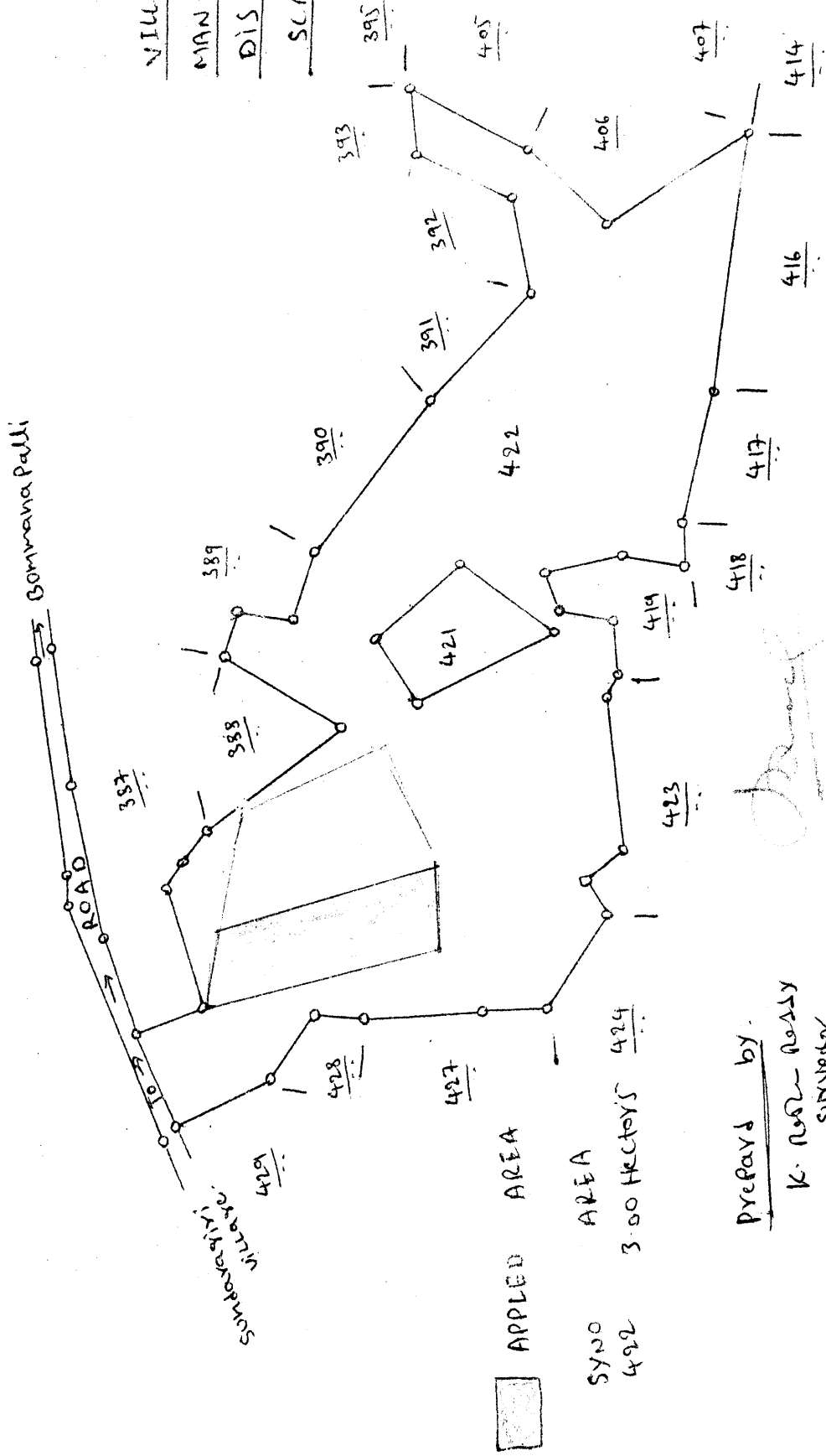
Tahsildar
Chigurumamidi, Mandal.
[Signature]
31/3/16

Copy Submitted to the District Collector, Karimnagar for favour of kind information.
Copy to the Revenue Divisional Officer, Karimnagar for favour of kind information.

PLAN SHOWING THE APPLIED AREA 3.00 HECTORS FOR COLOUR GRANITES
IN SURVEY NO 422 GOVT LAND SITUATED AT BOMMANAPALLI VILLAGE
CHICOURAMMOI MONDAL, KARIMNAGAR DISTRICT.

N

VILLAGE : BOMMANAPALLI
MANDAL : CHICOURAMMOI
DIST : KARIMNAGAR
SCALE : 8' = ONE MILE



**GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD**

NOTICE No. 11430/R1-3/2016-2

Date: 02.03.2017

Sub:- MINES AND QUARRIES – Quarry lease applications for Colour Granite over an extent of 2.50 Hectares in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District – filed by M/s. Sushmitha Granites – Scrutinized of Quarry Plan – Called for- Regarding.

Ref:- 1. Quarry Lease application dt. 28.10.2010 filed by M/s. Sushmitha Granites.
2. Assistant Director of Mines & Geology, Karimnagar Letter No. 11786/Q1/2010, dt. 12.07.2016

M/s. Sushmitha Granites, filed an application for grant of Quarry Lease for Colour Granite over an extent of 3.00 Hectares in Sy.No. 422/2 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District. The said Quarry Lease application was received by the Assistant Director of Mines and Geology, Karimnagar on 28.10.2010.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals recommending for grant of Quarry Lease for Colour Granite over an extent of 2.50 Hectares in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District filed by M/s. Sushmitha Granites.

After examination of the proposals of the Assistant Director of Mines and Geology, Karimnagar in principle, it is decided to consider for grant of quarry lease over an extent of 2.50 Hectares in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District filed by M/s. Sushmitha Granites, for a period of (20) years, as per G.O.Ms.No. 37 I&C (M-I) Dept., dt. 26.07.2016 subject to submission of Scrutinized Quarry Plan approved by the competent authority, within a period of (6) months from the date of issue of this notice under Rule 12(3) of APMMC Rules, 1966 and **Consent for Establishment from T.S Pollution Control Board & Environmental Clearance from Ministry of Environment, Forests and Climate Change as per Environmental Impact Assessment Notification through S.O.1533, dated: 14.09.2006 read with S.O.No.141(E), dated: 15.01.2016.**

The approved Quarry Plan shall also reflect the measures of systems to be adopted by the applicant, while conducting quarry operations after grant of Quarry Lease in case of existence of any important heritage structures, railway line, roads, water bodies such as river, lake dumping and stockyard etc., falling within the stipulated distances as per the various Regulations prescribed under Metalliferrous & Mines Regulations, 1961 by obtaining permission from the Directorate General of Mines Safety, GOI for extraction of locked up mineral deposit.

In view of the M/s. Sushmitha Granites, is hereby requested as per G.O.Ms.No. 37 I&C (M-I) Dept., dt. 26.07.2016 to submit Scrutinized Quarry Plan under rule 12(3) for the proposed precise area for grant of Quarry Lease within period of (6) months from the date of issue of this notice and **Consent for Establishment from T.S Pollution Control Board & Environmental Clearance from Ministry of Environment & Forests & Climate Change as per Environmental Impact Assessment Notification through S.O.1533, dated: 14.09.2006 and read with S.O.No.141(E), dated: 15.01.2016,** to consider grant of quarry lease

for Colour Granite alongwith all the safety aspects to be reflected in the approved mining plan. If the applicant fails to submit the Scrutinized of Quarry Plan within the stipulated period alongwith statutory clearances it will be presumed that the applicant is not interested in getting the quarry lease over the subject area and further course of action will be initiated as per the rules. A copy of the Surveyed sketch showing the precise area of **2.50 Hectares** proposed for grant of Quarry Lease in favour of the applicant is enclosed herewith.

Encl: (As above)

Sd/- B.R.V.SUSHEEL KUMAR
DIRECTOR OF MINES AND GEOLOGY

//F.C.F.B.O//


Superintendent

*

To,
M/s. Sushmitha Granites,
H.No. 2-8-534,
Srinagar Colony,
NGO's Colony Road,
Hanamkonda.

-- By RPAD

Copy to the Asst. Director of Mines and Geology, Karimnagar for information.

QUARRY PLAN FOR COLOUR GRANITE

OVER AN EXTENT OF 2.50 HECTARES IN SURVEY NUMBER 422,
OF

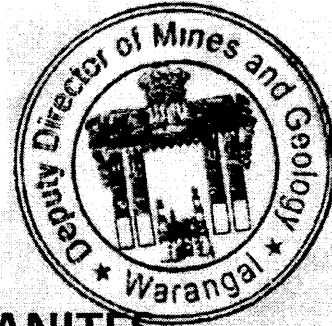
BOMMANAPALLI VILLAGE, CHIGURUMAMIDI MANDAL,
KARIMNAGAR DISTRICT, TELANGANA STATE

(Submitted Under Rule 7 –B of
Telangana State Minor Mineral Concession Rules, 1966)
(Amended as on 26-07-2016)

APPLICANT

M/S SUSHMITHA GRANITES

H. NO 2-8-534, SRINAGAR COLONY,
NGO'S COLONY ROAD, HANAMKONDA
Phone: 9989156561



Prepared by

A.S.CHAUHAN

Recognized Qualified Person

H.NO 2-2-1130/25/A/1, SHIVAM ROAD,
NEW – NALLAKUNTA, HYDERABAD – 500044
Mobile No 9849179720

FORM - W (A)
(See Rule 7-B)

I, S. SUSHMITHA, D/O S. LINGAMURTHY, being applicant of Colour Granite Quarry, in the name of SUSHMITHA GRANITES, over an area of 2.50 Hectares located in Survey Number 422 of Bommanapalli Village, Chigurumamidi Mandal, of Police Station of Chigurumamidi, Karimnagar District, Telangana State

I do solemnly certify that the information furnished in the quarry plan is correct and based on the facts to the best of my knowledge and nothing has been concealed / suppressed/ circumvented/ misrepresented during preparation of the document which may directly or indirectly affect the implementation of the document for execution of the work in the field.

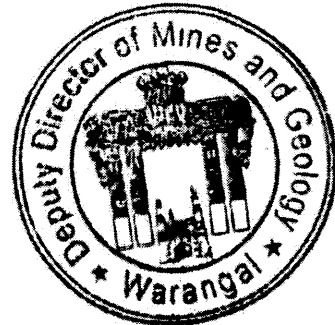
I also do hereby certify that all the Rules and Regulations viz., the Telangana State Minor Mineral Concession Rules, 1966 along with Mines Act, 1952, Rules made there under, Granite Conservation and Development Rules 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961 have been taken into in consideration and nothing in contravention to the above referred Rules have been furnished in the Quarry Plan. I am fully aware I am solely responsible for the implementation of the proposals furnished in the document. I stand fully responsible and liable to face consequences, legal or otherwise as laid down in the statutes or any other penalty or fine as may be imposed or ordered by the competent authority for any kind of breach or failure in the implementation of the proposals contained therein.

Sushmitha S.
M/S SUSHMITHA GRANITES

APPLICANT

Date: 6-7-2017

Place: Hanamkonda




FORM -W (B)

RECOGNIZED PERSON CERTIFICATE

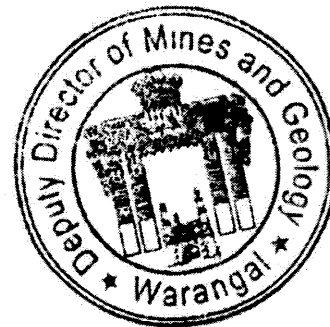
I hereby certify that all the Rules and Regulations viz., the Telangana State Minor Mineral Concession Rules, 1966 along with Mines Act, 1952, rules made there under, Granite Conservation and Development Rules 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961, have been observed in the preparation of the Quarry Plan of Colour Granite over an area of 2.50 Hectares located in Survey Number 422 of Bommanapalli Village, Chigurumamidi Mandal, of Police Station of Chigurumamidi, Karimnagar District, Telangana State and wherever specific permissions are required, the applicant will approach the concerned Government authorities as appropriate.

The information furnished in the Quarry Plan is true and correct to the best of my knowledge. I abide by any orders passed by the Mines and Geology Department, if any contravention of Act and Rules are found.


A.S. CHAUHAN
RQP

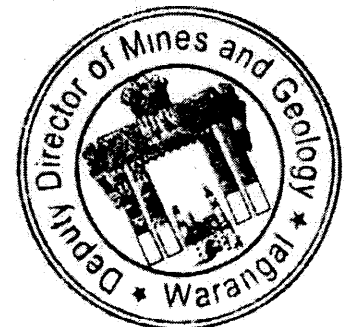
Place: *Hyderabad*

Date: *4-4-2017*



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LIST OF PLATES

PLATE NO.	TITLE
I	LOCATION PLAN
II	QUARRY LEASE PLAN
III	GEOLOGICAL PLAN & SECTIONS
IV	PRODUCTION AND DEVELOPMENT PLAN & SECTION
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VI	CONCEPTUAL PLAN
VII	PROGRESSIVE QUARRY CLOSURE PLAN

Annexure

Annexure-1: DMG, Hyderabad Notice No 11430/R1-3/2016 -2 dated 02-03-2017

Annexure -2 RQP Certificate

Annexure- 3 Quarry Photographs



This Quarry Plan / Feasibility Report is Scrutinized
 subject to the Conditions / Stipulations indicated in the
 Quarry Plan / Feasibility Report Scrutinized
 Sr. No. 159 / O.P. / K.N.E.B. / 15-04-2017

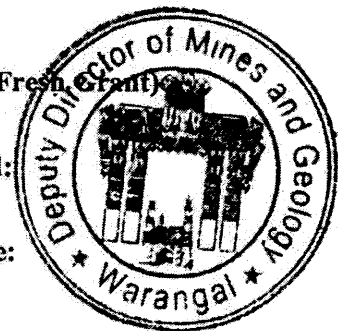
**QUARRY PLAN FOR COLOUR GRANITE OVER AN EXTENT OF 2.50
 HECTARES IN SURVEY NUMBER 422 OF BOMMANAPALLI VILLAGE,
 CHIGURUMAMIDI MANDAL, KARIMNAGAR DISTRICT,
 TELANGANA STATE**

APPLICANT: M/S SUSHMITHA GRANITES

(Submitted Under Rule 7 (B) of Telangana State Minor Mineral Concession Rules
 (Amended 26-07-2016))

1) GENERAL

- i) **Name of the applicant:** M/S SUSHMITHA GRANITES
- ii) **Address (Present and Permanent)** M/S SUSHMITHA GRANITES
 H. No 2-8-534, Srinagar Colony,
 NGO'S Colony Road, Hanamkonda.
District Warangal
State Telangana
Pin Code 506001
Phone : 9989156561
Fax: -
E- Mail: -
- iii) **Status of Applicant**
 Private Individual: _____
 Co Operative / Association: No
 Private Company: No
 Public Company: No
 Public Sector Undertaking: No
 Joint Sector Undertaking: No
 Others (Please Specify): Proprietor Firm.
- iv) **Mineral / (s) which is / are included in the prospecting license (for Fresh Grant)**
 Not applicable
- v) **Mineral / (s) which are included in the letter of intent / Lease deed:**
 Colour Granite
- vi) **Name of the mineral (s) which the applicant/ lessee intends to mine:**
 Colour Granite



SCRUTINIZED

**Dy. Director of Mines & Geology
 Warangal Region:: Warangal.**

e) Name of the person preparing quarrying plan.

Name A. S. CHAUHAN
 Address H. No 2-2-1130/25/A/1, Shivam Road,
 New - Nallakunta, Hyderabad -500044
 Phone : -
 Mobile No: 9849179720
 Fax No: -
 E-mail anandsinghchauhan@yahoo.co.in
 Designation: RQP
 Date of appointment: 08-03-2017 (date of survey and inspection)

2.0 LOCATION AND ACCESSIBILITY:

a) Lease Details:

Details of area (With Location Map): The Quarry lease area lies in the Survey of India Topo sheet number 56/ N/4. The geo coordinates of the Boundary pillars are in WGS 84 Datum and 'dd. mm. ss. s' format and are mentioned below. Assumed bench mark is taken on Boundary pillar no 2 with RL of 366 m.

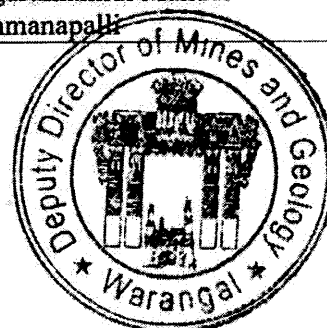
Geo coordinates of Boundary pillars

Boundary Pillar No	Latitude	Longitude
1	18°12'08.5"	79°13' 09.9"
2	18°12'07.8"	79°13' 13.2"
3	18°11'58.8"	79°13' 16.9"
4	18°11'59.5"	79°13' 13.5"

A location map is enclosed as Plate No – I and the demarcated lease sketch duly authenticated by State Government is enclosed as plate no – II.

Forest	Area In Ha	Non Forest	Area in Ha
Forest (Specify Division, Range, Beat & Compartment No	Nil	Waste Land Grazing Land Agriculture Land Others (Patta Land)	2.50 Nil Nil Nil

i) Total lease area:	2.50 Hectares
ii) District / State:	Karimnagar, Telangana State
iii) Taluka / Mandal:	Chigurumamidi Mandal
iv) Village:	Bommanapalli



v) Whether the area falls under Coastal Regulation Zone (CRZ) if yes, details thereof:	No
vi) Existence of public road/ railway line, if any nearby and approximate distance:	The area is located on Karimnagar-Huzurabad Road. The quarry lease area is about 8 Km from Chigurumamidi town, 2 km from Bommanapalli village. The quarry is located at a distance of 74m from Karimnagar to Huzurabad Road and can be approached by a mud road. State Transport buses ply regularly up to highway and can be approached by the existing metal road
vii) Topo sheet No with Latitude & Longitude of all corner boundary pillars	56/N/4

Geo coordinates of Boundary pillars

Boundary Pillar No	Latitude	Longitude
1	18°12'08.5"	79°13' 09.9"
2	18°12'07.8"	79°13' 13.2"
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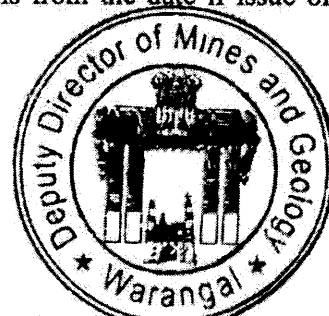
viii) Attach a general location map showing area and the access route. It is preferred that the area be marked on a Survey of India Topographical map or a cadastral map or forest map as the case may be. However, if none are available the area may be shown on administrative map.

Location map showing the lease area is enclosed as Plate No. I and Quarry Lease plan enclosed as Plate No – II.

3.0 Technical details:

i) INTRODUCTION:

M/S SUSHMITHA GRANITES applied for Quarry lease for Colour Granite in Survey No 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District, Telangana State for an extent of 2.50 hectares. After carefully going through the proposal of the Assistant Director of Mines and Geology, Karimnagar, The Director of Mines and Geology, Hyderabad Vide Notice No 11430/R1-3/2016-2 dated 02-03-2017 in principle decided to consider grant of quarry lease for a period of 20 years, over a precise area of 2.50 hectares and directed the applicant to submit Scrutinized Quarry Plan within a period of 6 months from the date of issue of the notice and



Consent for Establishment from Telangana State Pollution Control Board and Environmental clearance from Ministry of Environment, Forests and Climate change as per Environment Impact Notification through S.O.1533 dated 14-09-2006 read with S.O 141 (E) dated 15-01-2016.(Annexure -1)

In compliance of the direction, the applicant has entrusted the work of preparing the Quarry Plan to A.S. CHAUHAN, RQP. The quarrying plan is prepared as per guide lines circulated by the Director of Mines and Geology, Government of Telangana and in conformity with the Mineral Conservation and Development Rules -1988 and Rule 7 (B) of Telangana State Minor Mineral Concession Rules (Amended 26-07-2016) and submitted to the Deputy Director of Mines and Geology, Warangal, for approval.

ii) Infrastructure and Communication:

Water: Sufficient quantity of drinking water is available in the nearby villages form bore wells and opens wells.

Electricity: Electricity is available at a distance of about 100 m from the area.

Rail Head: The nearest Railway station is Husnabad, about 15 kms from the applied quarry lease area.

River Head: No river is located in the vicinity of the Lease area. Numerous tanks and bore wells constitute the main source of water in the area.

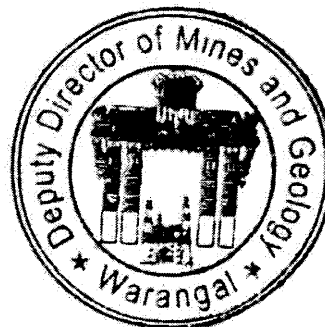
Communication: Telephonic Communication, Post office, Bank, is available in Chigurumamidi and Huzurabad.

Road: The area is located on Karimnagar- Huzurabad Road. The quarry lease area is about 8 Km from Chigurumamidi town, 2 km from Bommanapalli village. The quarry is located at a distance of 74m from Karimnagar to Huzurabad Road and can be approached by a mud road. State Transport buses ply regularly up to highway and can be approached by the existing tar road

iii) GEOLOGY & EXPLORATION

Physiography / Topography

The applied quarry lease is a hillock and Colour Granite is exposed in the form of sheet rock. It is adjacent to the area applied by M/S Mathrusri Granites on the same hillock. The highest contour of 434 m is recorded in the South Eastern part of the area while the lowest is 350 m in the North Western part of the area. The relief of the hill is 84 m and slopes rather steeply North and West direction.



Drainage of the area is controlled by a net work of streams which act as feeders to the tanks present in the area. The tanks along with the bore wells and wells constitute the main source of water for agricultural and drinking purpose. The water table is located at a depth of about 80 - 90 m from the ground level. The region has a tropical humid climate with the maximum and minimum temperature varying from 28 - 45 ° in summer and 25 -15 ° in winter. The average rainfall is around 900-1000 mm and the monsoon is from June to September. The occupation of the people in of the region is agriculture.

Regional Geology: The regional Geology consists of Peninsular Gneissic Complex of Archean age. The major rock types in the district are peninsular gneissic crystallines. The Peninsular gneissic complex is intruded by Prophyritic Granites which contain Alkali Feldspar, Dolerite dyke and Quartz Veins

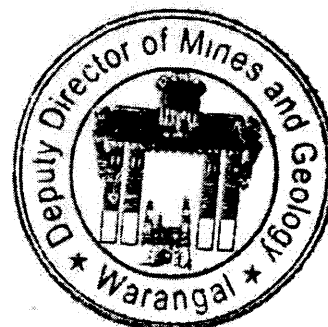
Geology of the Area: The applied quarry lease is a hillock and Colour Granite is exposed in the form of sheet rock. The highest contour of 434 m is recorded in the South Western part of the area while the lowest is 350 m in the Eastern part of the area. The relief of the hill is 84 m and slopes rather steeply Eastern direction. The entire area is covered by Porphyritic Granite which is intruded at places by pegmatite veins. The Granite in general is Reddish / Brownish in colour, with large crystals of Feldspar are surrounded by fine ground mass, giving a prophyritic texture to the rock. Other minerals present are bluish / grayish Quartz and Biotite. The rock is hard compact and is suitable for use as colour granite used in construction industry in the form of slabs and tiles. Geological plan is enclosed as Plate -III

Details of prospecting / mining already carried out:

- i) Preliminary study of the visual examination of granite texture.
- ii) Collection of samples of Granites and subjecting them cutting and polishing
- iii) Study the marketability
- iv) The topographical survey of the area and simultaneously geological mapping of applied area was carried out to decipher the various rock types occurring in the area. The various litho units encountered in the area are marked on the Geological plan plate III.

Future programme of exploration:

Geological map was prepared on the scale 1:1000 with a contour interval of 2 m. Exploration is proposed in the area in the form opening 2 -3 pits at different places to study the depth and colour persistence. The applicant is advised to prospect the area collect a few more samples and subject them to cutting and polishing.



iv) Estimation of Geological reserves

Geometry of the deposit:

Granite is exposed in the entire quarry lease area which in the form of a rather steep hillock having a relief of about 84 m. The length of the deposit is about 300 m and the width is about 85 m. The hillock trends almost in the North West – South East direction.

Method of estimation of reserves:

Geological axis: The applied area was surveyed in details and a topographic / Geological map was prepared on the scale of 1:1,000. 3 cross sections are drawn and sub surface lithology is marked on it. The Granite is exposed to the surface hence on the Geological axis it is considered as G1.

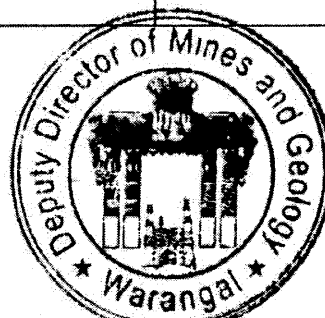
Feasibility Axis: Since the deposit is exposed to the surface, the lessee has conducted a feasibility study of the deposit and has identified market, for the material. The quarrying is feasible in terms of demand, availability and infrastructure and is feasible to quarry colour granite. It is placed under F1 axis.

Economic Axis: The demand for colour granite is expected to increase in future due to the increase in the Infrastructure projects, housing etc. The applicant has conducted preliminary economic survey and found out that it is economical to quarry; hence it is placed under E1 of Economic axis.

Based on the information obtained from the detail study of the deposit, the 'proved' category reserves may be estimated to depth of 40 m from the top of the hillock, further from the base of proved category a 20 m depth is considered for the estimation of the reserves under the 'probable' category from the base of the Probable zone 20 m depth is considered for the estimation of the reserves under the 'Possible' category. The recovery is considered as 20 % based on the study of the area and experience in similar quarries elsewhere. The reserves are estimated by cross sectional method i.e. by calculating the sectional area and multiplied by the zone of influence. 3 cross section A-A1, B-B1 and C-C1 are drawn and sub surface litho logy is plotted based on detail field study.

Table showing the in situ Geological reserves

Section	Category	Sectional area in sq m	Zone of influence m	Volume in cum	Recovery 20% in cum	Wastage 80% in cum
A-A1	Proved	4000	100	4,00,000	80,000	3,20,000
	Probable	2000	100	2,00,000	40,000	1,60,000
	Possible	2000	100	2,00,000	40,000	1,60,000



B-B1	Proved	4400	100	4,40,000	88,000	3,52,000
	Probable	2200	100	2,20,000	44,000	1,76,000
	Possible	2200	100	2,20,000	44,000	1,76,000
C-C1	Proved	4400	50	2,20,000	44,000	1,76,000
	Probable	2200	50	1,10,000	22,000	88,000
	Possible	2200	50	1,10,000	22,000	88,000
Total				21,20,000	4,24,000	16,96,000
Proved Reserves				10,60,000	2,12,000	8,48,000
Resources				10,60,000	2,12,000	8,48,000

Estimation of reserves blocked in bench slope:

RL in m	Area in sq m	Bench Height in m	Volume in cu m
354	2140	6	12,840
348	4200	6	25,200
342	6150	6	36,900
336	8050	6	48,300
30	9850	6	59,100
Total	30,390	6	1,82,340

Reserves blocked in 7.5 M buffer zone:

Area in sq m	Depth in m	Volume
5732	40	2,29,280

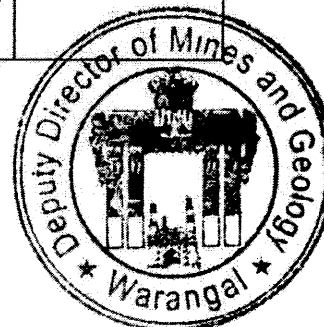
Categorization of reserves;

a) Total Geological Reserves in cu m	21,20,000 cu m	UNFC
b) Reserves in proved category	10,60,000 cu m	121
c) Reserves under Probable category	5,30,000 cu m	122
d) Reserves under Possible category	5,30,000 cu m	333
e) Reserves blocked under 7.5 m buffer zone	2,29,280 cu m	
f) Reserves blocked under slope	1,82,340 cu m	
g) Total Reserves blocked c + d	4,11,620 cu m	

Total Mineable Reserves: In cu m

a) Extraction of market grade reserves (Proved) in cu m	10,60,000
b) Blocked in various statutory barriers	4,11,620
c) Balance reserves	6,48,380
d) Recovery (Proved) (20%)	1,29,676
e) Life of the mine / quarry (Proved only): 1, 29,676 cu m /12,000 cu m = 10.80 years or say 11 years.	11 years

Economic Marketable reserves: 1, 29,676 cu m



v) Mining:**Method of Mining:**

Open cast mining method shall be adopted in a semi mechanized manner, by forming benches of 3- 6 m in height. The production will be done in a scientific way by deploying excavator, tipper, and crane. Diamond wire saw will be deployed for cutting the blocks from the mother mass. (Plate IV)

Beneficiation (if required);

No beneficiation is required

Drilling and Blasting:

Drilling and blasting is not required in the production of granite blocks.

Describe briefly:

Broad blasting parameters like charge per hole, blasting pattern. Charge per delay, maximum number of holes blasted in a round, manner and sequence of firing, etc.

Not applicable

Type of explosives to be used: Not applicable

Powder factor in ore to overburden/ waste/ development/ heading/ stope: Not applicable

Whether secondary blasting is needed, if so, describe in brief: No

Storage of explosive (like capacity and type of explosive magazine): Not required

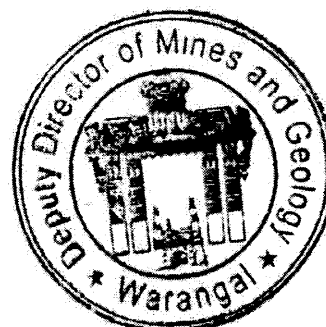
FIVE YEARS PRODUCTION PLAN:

The production plan for the 5 years is mentioned below and is depicted on plate no – IV.

First Year: The orientation of the bench will be in the North West – South East direction and the advancement will be in the Southern direction. The annual excavated material is estimated as 60,000 cu m, with recoverable blocks of 12,000 cu m @20 % recovery and wastage will be 48,000 cu m. The area will be worked in 4 benches of 6 m height and is detailed below:

RL in m From - to	Area in sq m	Bench height In m	Volume In cu m	Recovery 20 % In cu m	Wastage 80 % in cu m
376-370	2,500	6	15,000	3,000	12,000
382-376	2,500	6	15,000	3,000	12,000
388-382	2,500	6	15,000	3,000	12,000
394-388	2,500	6	15,000	3,000	12,000
Total	10,000	6	60,000	12,000	48,000

Second Year: The orientation of the bench will be in the North West – South East direction and the advancement will be in the Southern direction. The annual excavated material is estimated as 60,000 cu m, with recoverable blocks of 12,000 cu m @20 % recovery and wastage will be 48,000 cu m.



The area will be worked in 4 benches of 6 m height and is detailed below:

RL in m From - to	Area in sq m	Bench height In m	Volume In cu m	Recovery 20 % In cu m	Wastage 80 % in cu m
388-382	2,500	6	15,000	3,000	12,000
400-394	2,500	6	15,000	3,000	12,000
394-388	2,500	6	15,000	3,000	12,000
388-382	2,500	6	15,000	3,000	12,000
Total	10,000	6	60,000	12,000	48,000

Third Year: The orientation of the bench will be in the North West – South East direction and the advancement will be in the Southern direction. The annual excavated material is estimated as 60,000 cu m, with recoverable blocks of 12,000 cu m @20 % recovery and wastage will be 48,000 cu m. The area will be worked in 3 benches of 6 m height and is detailed below:

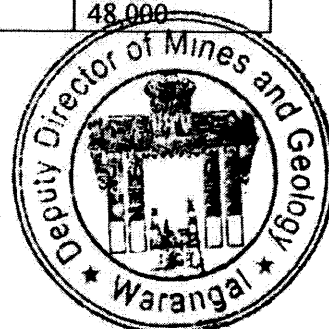
RL in m From - to	Area in sq m	Bench height In m	Volume In cu m	Recovery 20 % In cu m	Wastage 80 % in cu m
370-364	2,500	6	15,000	3,000	12,000
376-370	2,500	6	15,000	3,000	12,000
382-376	5,000	6	30,000	6,000	24,000
Total	10,000	6	60,000	12,000	48,000

Fourth Year: The orientation of the bench will be in the North West – South East direction and the advancement will be in the Southern direction. The annual excavated material is estimated as 60,000 cu m, with recoverable blocks of 12,000 cu m @20 % recovery and wastage will be 48,000 cu m. The area will be worked in 3 benches of 6 m height and is detailed below:

RL in m From - to	Area in sq m	Bench height In m	Volume In cu m	Recovery 20 % In cu m	Wastage 80 % in cu m
370-364	2,500	6	15,000	3,000	12,000
376-370	2,500	6	15,000	3,000	12,000
382-376	5,000	6	30,000	6,000	24,000
Total	10,000	6	60,000	12,000	48,000

Fifth Year: The orientation of the bench will be in the North West – South East direction and the advancement will be in the Southern direction. The annual excavated material is estimated as 60,000 cu m, with recoverable blocks of 12,000 cu m @20 % recovery and wastage will be 48,000 cu m. The area will be worked in 3 benches of 6 m height and is detailed below:

RL in m From - to	Area in sq m	Bench height In m	Volume In cu m	Recovery 20 % In cu m	Wastage 80 % in cu m
364-358	2,500	6	15,000	3,000	12,000
370-364	5,000	6	30,000	6,000	24,000
376-370	2,500	6	15,000	3,000	12,000
Total	10,000	6	60,000	12,000	48,000



The summary of proposed production of Blocks for plan period is shown in the table below

Year	Quantity in cu m	Recovery 20 % cu m	Wastage in cu m 80 %
First year	60,000	12,000	48,000
Second Year	60,000	12,000	48,000
Third Year	60,000	12,000	48,000
Fourth year	60,000	12,000	48,000
Fifth Year	60,000	12,000	48,000
Total	3,00,000	60,000	2,40,000

CONCEPTUAL QUARRYING PLAN

Salient Features Of Conceptual Plan Of The Mine Covering The Anticipated Life Of The Mine; Depicted On Mine Geological Plan And Sections With Necessary Statement Annexed And Supported By Essential Text, Covering The Basic And Long Term Design Features Of Mine Covering Exploration, Mine Development, Optimum Exploitation And Utilization Of The Mineral, Waste And Sub-Grade Mineral Management And Environmental Aspects.

ANTICIPATED LIFE OF QUARRY:

Life of the mine / quarry (Proved only): Considering the proved reserves as 1, 29,676 cu m and an average production of 12,000 cu m per annum ,the life of the quarry is : 1,29,676 /12,000 cu m = 10.80 years or say 11 years. The life of the quarry will be periodically reviewed and is expected to change when the quarry is fully developed and additional reserves are proved during the course of quarrying.

EXPLORATION: The exploration proposed for the conceptual plan up the life of the quarry is as follows

Block period	Bore hole	Pit	Dimension in m
First years	Nil	2	30 x 20 x 6 m
Second	Nil	Nil	Nil
Third	Nil	Nil	Nil
Fourth	Nil	Nil	Nil

MINE DEVELOPMENT:

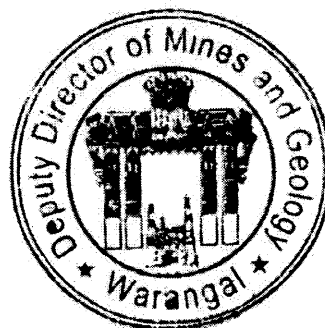
Initial development like laying approach roads, developing site office infrastructure etc will be developed before the commencement of quarry operation.

ULTIMATE PIT LIMIT:

The ultimate quarrying area is marked on the Geological Plan (plate III) and will cover an area of 1.92 ha

RECLAMATION:

No reclamation of the area by backfilling is not possible in the quarried out area. Green belt will be developed around quarry office, road and other suitable places since the area is rocky in nature.



AFFORESTATION: around office and other suitable places as plantation in most of the quarry lease area is not possible due to rocky nature.

Block period	Area in ha	No of plants
First years	0.50	100
Second	0.20	50
Third	0.20	50
Fourth	0.20	50

OPTIMUM EXPLOITATION AND UTILIZATION OF MINERAL:

The mineral will be exploited up to the pit limit and to the economical feasible depth after considering all the necessary parameters.

WASTE MANAGEMENT: 2,40,000 cu m of waste will be generated during the plan period.

SUB GRADE MINERAL MANAGEMENT:

No sub grade ore will be generated in the course of mining during the Plan period of 5 years

ENVIRONMENTAL ASPECTS:

Efforts are made to carry out the mining in the most efficient and eco-friendly method taking up all the necessary steps for the protection of the environment. Afforestation will be undertaken and efforts will be made to protect the plants.

Men:

1) Mines Manager	-	1
2) Compressor Operator	-	2
3) Drillers	-	10
4) Excavator operator	-	2
5) Excavator Helper	-	2
6) Tipper Drivers	-	4
7) Helpers	-	3
9) Watch man	-	2
10) Water Carriers	-	2
11) Accountant	-	2
12) Store Keeper	-	2
13) Supervisors	-	3

Machinery:

Table showing the machinery to be deployed in the quarry

Machinery	Quantity
Excavator	2
Crane	1
Tipper	6
Compressors	2
Jack hammers	6
Wire saw	2
Slotter	2
Generators	2
Vehicles	2

Details of Stockyard, Non Saleable stock, Waste dump, Explosive magazine etc.,

Stock yard: The mineral produced will be stocked temporarily within the quarry lease area and will be loaded in trucks for onward transmission.

Non Saleable stock: The non saleable mineral will be stocked separately for future use.

Waste dump: 2, 40,000 cu m of waste will be generated.

Site Services:

The Lessee will provide site services like

- Quarry office cum Time office
- Rest Shelter
- First aid station

Explosive Magazine: Not required.

vi) Market analysis:

The Colour Granite occurring in the area is very attractive in colour and texture. The samples were shown to local and overseas buyers and they have evinced keen interest in the material and hence are marketable. The blocks can be converted in to slabs and tiles of various sizes.

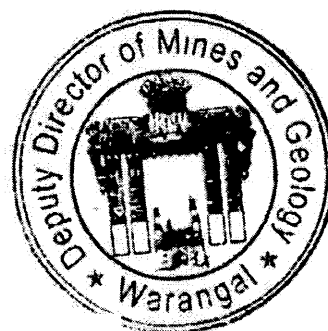
vii) Waste Management plan:

Measures to be adopted for solid waste:

2, 40,000 cu m of waste will be generated. All protective measures will be under taken like construction of effective check bunds / protective bunds to arrest the flow of suspended particles from the quarry. Construction of garland drains, siltation of tank will be constructed at the points where the water leaves the mines, so that the silt is trapped and does not escapes in to the nearby water bodies.

Liquid Waste:

The ground water table based on the observation for the well and water bodies vary from 80-90 meters from the ground level. During the current plan period the workings are confined above the water table. During rainy season some rain water may accumulate in the working pit which will be pumped out by deploying suitable water pumps and clean water will be released into the natural stream. All protective measures will be under taken like construction of effective check bunds / protective bunds to arrest the flow of suspended particles. Construction of garland drains along the foot of the dump, siltation of tank will be constructed at the points where the water leaves the mines, so that the silt is trapped and does not escapes in to the nearby water bodies.



viii) ENVIRONMENTAL MANAGEMENT PLAN

a) Base Line information :

Existing land use pattern indicating the area already degraded due to quarrying/ pitting, dumping, roads, processing plants, workshop, township etc, in a tabular form.

Not applicable as the area is yet to be granted.

Sl. No	Head	Area put to use at the start of the plan in Ha
1	Area under Mining	Nil
2	Storage for top soil	Nil
3	Over burden/ dump	Nil
4	Mineral storage	Nil
5	Infrastructure (workshop, administrative building etc)	
6	Roads	Nil
7	Railways	Nil
8	Green belt	Nil
9	Tailing pond	Nil
10	Effluent treatment plant	Nil
11	Mineral separation plant	Nil
12	Township area	Nil
13	Others (to be specified)	Nil
Grand Total		Nil

Water Regime

No seasonal streams / nallas / rivers are located near the lease area. This area receives 1000 mm annually. Hence the level of water table in the open wells is shallow. The makeup of water in these is mainly due to precipitation and subsequent recharging.

Ground water: The general ground water table as seen in the wells of the village varies from 80-90 m. Well water is of good quality and is used by villagers for drinking and other domestic purposes.

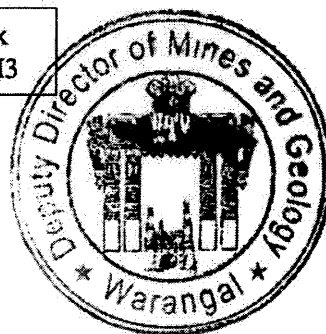
Flora and Fauna

The area is covered by sparse thorny bushes that too on the slopes of the hills. No vegetation is found in most part of the area owing to hard sheet rock exposed. No endangered species of either flora or fauna are located within the core or buffer zone.

Quality of air, Ambient noise levels and water

Quality of Air: The quality of air appears to be is unpolluted. However, air quality parameters mentioned below will be recorded at the time of detail environmental study to be conducted by MoEF approved agency at the time of obtaining EC.

Parameters	TSPM µg/M3	RSPM µg/M3	SO2 mg/M3	NOx µg/M3
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Ambient Noise Levels: The ambient noise levels to be maintained are mentioned below

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB(A) Leq *	
		Day Time	NightTime
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

(The noise levels will be recorded at the time of submission of Report for Environmental clearance)

Water Quality:

Designated Best Use Classification of Surface water Quality Criteria Drinking water source Total coli form organisms (MPN*/100 ml) shall be 50 or less, pH between 6.5 and 8.5 Dissolved Oxygen 6 mg/l or more, and Biochemical Oxygen Demand 2 mg/l or less. (The water quality will be ascertained at the time of submission of Report for Environmental clearance.)

Climatic Condition:

Temperature

The maximum and minimum temperature for the different season is shown in the below table:

Season	Temperature in degree Celsius	
	Maximum	Minimum
Summer	44	26
Post monsoon	38	28
Winter	27	18

Relative humidity:

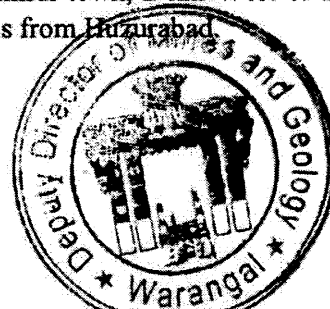
The moisture content of the atmosphere influences the corrosive action of the pollutants and indicates the potentiality of the fog formation. In general the relative humidity is less in the area.

Wind speed & Direction

Wind is the most important mode of transportation and dispersion of air contaminants. The velocity determines the travel time of particulate to a receptor. The direction of wind determines the path of passage of contaminants. The maximum wind velocity may be around 18 km /hr.

Human Settlement

The quarry lease area is about 8 Km from Chigurumamidi town, 2 km West of Bommanapalli village, about 3 kms from Sundaragiri and about 16 kms from Huzurabad.



Public buildings, Places of worship and Monuments

No public buildings places of worship or monuments are located in the applied lease area

Whether the applied area partly or fully falls under notified area under Water (Prevention and Control of pollution) Act 1974: No

ix) ENVIRONMENTAL IMPACT ASSESSMENT

Attach an environmental impact assessment statement describing the impact of Mining and Beneficiation on environment on following over the next five years.

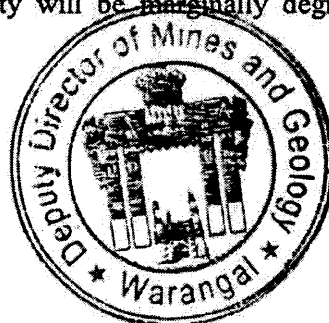
i) Land Degradation:

It is likely that the land environment will change after the commencement of quarry operation. The present land use and the position at the end of five years are mentioned in the table below.

Sl. No	Head	Area put to use at the start of the plan in Ha	Additional area required during the plan period in Ha	Total in ha
1	Area under Quarrying	Nil	1.300	1.300
2	Storage for top soil	Nil	Nil	Nil
3	Over burden/ dump	Nil	0.300	0.300
4	Mineral storage	Nil	Nil	Nil
5	Infrastructure (workshop, administrative building etc)		0.100	0.100
6	Roads	Nil	Nil	Nil
7	Railways	Nil	Nil	Nil
8	Green belt	Nil	Nil	Nil
9	Tailing pond	Nil	Nil	Nil
10	Effluent treatment plant	Nil	Nil	Nil
11	Mineral separation plant	Nil	Nil	Nil
12	Township area	Nil	Nil	Nil
13	Others (to be specified)	Nil	0.500	0.500
Grand Total		Nil	2.200	2.200

Air Quality and water quality:

In a mechanized mining operation involving, dozing, excavating, loading and transporting using earth moving machineries, some quantity of dust is bound to be generated depending on the topography, nature of material handled and climatologically parameters like wind speed and direction. The base line data to know the various parameters before starting the mining operation is being generated. It is predicted that the air quality will be marginally degraded by the generation of fugitive dust.



Water Quality

Surface Water: During the monsoon rain water flows through the small streamlets formed along the slopes of the hill. There is possibility of transportation of silt and sediments from the face dump and stack yard into surface water bodies. During quarrying activities it is possible that a part of dust generated by the vehicular movement, the erosions caused by different operations and the solids in the effluent from the water flowing down the non-toxic waste dumps reaching the natural drainage. Suspended fine clay matter may lead to coloration to the water and siltation of the nalla. However, since all protective measures will be under taken like construction of effective check bunds / protective bunds to arrest the flow of suspended particles, hence effect on surface water will not be significant.

Ground Water

The ground water is located at depth of 80-90 m from the ground level. The workings will be on the higher levels of the hills and ground water will not be intercepted and hence the ground water will not be affected by the mining operation. Since no toxic elements are present in the ore, there will be no seepage of toxic element into the groundwater.

Noise level

The noise levels in the core and buffer zone have been reported in the base line data which shows that the noise level is well within the limits as they represent only village activities.

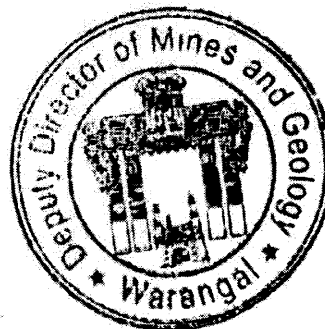
When the quarrying operations commence the noise level is bound to go up marginally as the proposed mining operation will be mechanized in nature. The cumulative effect of overall noise levels will be adding to the existing buffer zone to a small extent. In the work zone the noise level may not go beyond the permissible limit of 60 decibel.

Vibration levels due to blasting

No drilling is proposed and hence there will be no ground vibrations.

Socio-economics

Due to the proposed quarrying activity, no significant adverse changes are visualized in the traditional way of life of the people residing in the villages in the buffer zone. Further people residing in the nearby villages are to be benefited by the direct and indirect employment opportunities created by the mining activities. The communication, health and education facilities will improve and thus the mining activity will be beneficial and will have a positive impact in the region.



x) ENVIRONMENTAL MANAGEMENT PLAN

Temporary storage and utilization of topsoil

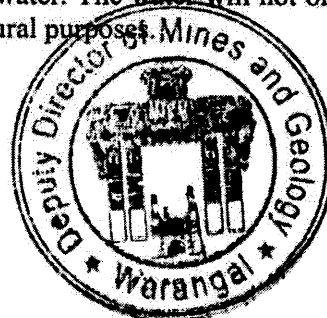
No top soil is occurring in the area.

Year-wise proposal for reclamation of land affected by abandoned quarries and other mining activities during first five years

Reclamation Schedule for the first five years:

Items	Details	Proposed	Actual	Remarks
Dump management	Area afforested (ha)	Nil		
	No of saplings planted	Nil		
	Cumulative no of plants	Nil		
	Cost including watch and care during the year	Nil		
Management of worked out benches	Area available for rehabilitation (ha)	Nil		
	A forestation done (ha)	Nil		
	No of saplings planted in the year	Nil		
	Cumulative no of plants	Nil		
	Any other method of rehabilitation (specify)	Nil		
	Cost including watch and care during the year	Nil		
Reclamation and Rehabilitation by backfilling	Void available for Backfilling (L x B x D) pit wise /slope wise	Nil		
	Void filled by waste /tailings	Nil		
	Afforestation on the backfilled area	Nil		
	Rehabilitation by making water reservoir	Nil		
	Any other means (specify)	Nil		
Rehabilitation of waste land within lease	Area available (ha)	Nil		
	Area rehabilitated near office	0.500		
	Method of rehabilitation	Plantation		
Others (specify)\	Garland drain 1(50 x 20 m x 2 m) ,check dam 1 no and Settling pond 1 no			

There is no proposal for backfilling the worked out area will not be possible. The quarried out area at the end of the life of the mine be used for storing rain water. The water will not only act as a ground water recharge pit but also can be used for agricultural purposes.



In case of abandoned quarries / pits, proposals for uses as reservoirs, size, water holding capacity and its utilization: Not applicable.

Program of afforestation year wise for the first five years indicating no of plants with the name of the species to be afforested with extent in the area

No afforestation is possible in the quarry lease area as the entire area is rocky in nature and will not support vegetation. It is proposed to develop green belt wherever possible and an area of about 0.5 ha will be subjected to afforestation during the plan period. The saplings will be purchased from the Forest department and plantation will be done in the first fortnight of the monsoon. One supervisor will be appointed to take care of all the plantation work and maintain records of all plantations. Necessary post plantation will be taken like proper manuring, watering and weeding out dead plants so as to improve the survival rate of the saplings.

Stabilization and vegetation of dumps along with waste dump year wise

Measures such as construction of check dams and garland drain will be provided at suitable water drainage spots to control the soil erosion around the waste dump is proposed.

Measures to control erosion / sedimentation of water courses:

Sufficient protective measures, such as construction of rubble walls, plantation, check dams, gully plugs and garland drain will be provided at suitable water drainage spots to control the soil erosion.

Treatment and disposal of water from mine:

No ground water is likely to be encountered. Surface water flowing along the broken areas in monsoon may get contaminated and hence has to be treated before allowing it to join the tank. Check dams, siltation ponds and sediments traps will also be constructed in suitable places to arrest the flow of sediments into the environment

Measures for minimizing adverse effects on water regimes

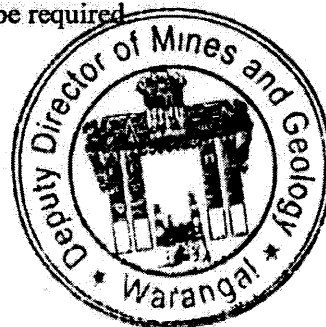
Entire quarrying operations are restricted to above ground water table during the plan period and no water will be encountered hence there will be no adverse affect on the ground water regimes. Sufficient protective measures, such as construction of rubble walls, plantation, check dams, gully plugs and garland drain will be provided at suitable water drainage spots to control the soil erosion on the surface water bodies.

Protective measures for ground vibrations

Since no drilling and blasting is proposed there will be no ground vibrations.

Measures for protecting historical monuments and for rehabilitation of human settlements likely to be disturbed by the mining activity

No historical monuments are located in nearby area and hence the question of protecting them does not arise. No rehabilitation of human settlement will be required.



Socio Economic benefits arising out of quarrying

Due to the proposed quarrying activity, no significant adverse changes are visualized in the traditional way of life of the people residing in the villages of the buffer zone. Further people residing in the nearby villages are to be benefited by the direct and indirect employment opportunities created by the quarrying activities. Quarrying activity will contribute towards economic upliftment by way of job opportunities in the region and will also boost the ancillary industries, business and market establishments. The State government will be benefited by the way of getting royalty and taxes. Overall the quarrying activity will have a very beneficial effect in the region.

Site services:

The applicant will provide site services like

- Quarry office cum Time office
- Rest Shelter
- First aid station and other infrastructure required.

Any other information:

The quarrying will not only boost the economy of the region but will also provide much needed employment to the local people. It will help in developing other ancillary units. The mining will be conducted in a very eco friendly manner taken into account the mineral conservation and environment into consideration.



xi) PROGRESSIVE QUARRY CLOSURE PLAN

1. INTRODUCTION

Name of the lessee	:	M/S SUSHMITHA GRANITES
Location	:	Survey No 422, Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District, Telangana State
Extent of lease area	:	2.50 Hectares (Enclosed as Plate –II)
Type of Lease area	:	Government Land
Present Land use Pattern	:	Barren Land / hillock with no vegetation
Method of Quarrying	:	Type of Working : Open cast, mechanized quarrying Bench Height : maximum of 6 m Method of Quarrying ↻ Drilling by Compressor (105/110 mm) ↻ Loading (1.2 cum bucket capacity) Excavator ↻ Transporting by Trailers / Lorries
Mineral Processing Operations	:	No processing is involved in the quarry.

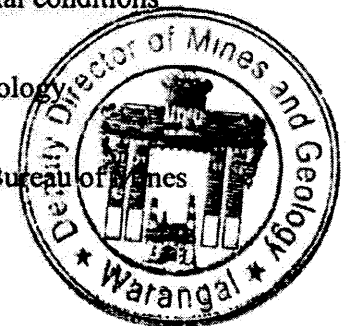
1.1 REASONS FOR CLOSURE

Exhaustion of Mineral	:	Yes
Lack of Demand	:	No
Un- Economic Operations	:	No
Natural Calamity	:	No
Directives from statutory organizations or court	:	No

1.2 STATUTORY OBLIGATIONS

The legal obligations if any lessee is bound to implement like special conditions imposed:

- While execution of lease deed – Department of Mines and Geology
None
- Approval of Quarrying Plan - Directive issued by the Indian Bureau of Mines
None



- c. Conditions imposed by the Ministry of Environment and Forests:
None
- d. State or Central Pollution Control Board: None
- e. Any other organization describing the nature of conditions and compliance position thereof: None

1.3 QUARRY CLOSURE PLAN

Name & Address of the Applicant :

M/S SUSHMITHA GRANITES
H. NO 2-8-534, Srinagar Colony,
NGO'S Colony road, Hanamkonda,

Recognised Qualified Person who prepared Mine Closure Plan :

A.S. CHAUHAN
H. No 2-2-1130/25/A/1, Shivam Road,
New Nallakunta, Hyderabad -500044
Phone: 9849179720
Date of inspection/ appointment:
08-03-2017

Name of Executing Agency :

M/S SUSHMITHA GRANITES

A copy of the resolution of the board of Director or any other appropriate administrative authority as the case may be on the decision of closure of the quarry :

Not Applicable at this stage.

2.0 MINE DESCRIPTION

2.1 Geology

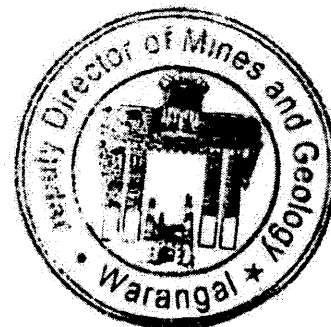
Physiography/Topography:

Described in the Geology chapter

Geology of the Area: mentioned in the Geology chapter.

Lithological succession of the area

Azoic- Archean - Granites and Granodiorites Porphyritic Granite
Intruded by the younger dolerite dyke, Quartz and Feldspar vein.



CHEMICAL CONSTITUENTS: The rock contains primarily Silica and Na and K to some extent.

RESERVSES:

a) Extraction of market grade reserves (Proved) in cu m	10,60,000
b) Blocked in various statutory barriers	4,11,620
c) Balance reserves	6,48,380
d) Recovery (Proved) (20%)	1,29,676
e) Life of the mine / quarry (Proved only): 1, 29,676 cu m /12,000 cu m = 10.80 years or say 11 years.	11 years

2.2 QUARRYING METHOD

- A Quarrying Method Followed To Win Mineral:**
Stone will be mined by open cast method, semi mechanized operations. An Excavator-Tipper combination will be deployed. The pit is developed by the open cast method. The bench height and width shall be maintained at 6 m.
- B Extent of Mechanization :** Mechanized, Open cast quarrying
- C Quarrying Machinery to Be Deployed**

Machinery	Quantity
Excavator	2 no
Tipper	4 no
Crane	1
Compressors	2 no
Wire Saw	2
Slotters	2
Jack hammers	6 nos
Generators	2
Vehicles	2

D PRODUCTION LEVEL

The summary of proposed production of Blocks for plan period is shown in the table below

Year	Quantity in cu m	Recovery 20 % cu m	Wastage in cu m 80 %
First year	60,000	12,000	48,000
Second Year	60,000	12,000	48,000
Third Year	60,000	12,000	48,000
Fourth year	60,000	12,000	48,000
Fifth Year	60,000	12,000	48,000
Total	3,00,000	60,000	2,40,000



2.2 MINERAL BENEFICIATION :

No beneficiation is necessary.

3.0 REVIEW OF IMPLEMENTATION OF QUARRYING PLAN/SCHEME OF QUARRYING INCLUDING FIVE YEARS PROGRESSIVE CLOSURE PLAN UPTO THE FINAL CLOSURE OF MINE

NOT APPLICABLE

4.0 CLOSURE PLAN

4.1 QUARRIED OUT LAND

Sl. No	Head	Area put to use at the start of the plan in Ha	Additional area required during the plan period in Ha	Total in ha
1	Area under Quarrying	Nil	1.300	1.300
2	Storage for top soil	Nil	Nil	Nil
3	Over burden/ dump	Nil	0.300	0.300
4	Mineral storage	Nil	Nil	Nil
5	Infrastructure (workshop, administrative building etc)		0.100	0.100
6	Roads	Nil	Nil	Nil
7	Railways	Nil	Nil	Nil
8	Green belt	Nil	Nil	Nil
9	Tailing pond	Nil	Nil	Nil
10	Effluent treatment plant	Nil	Nil	Nil
11	Mineral separation plant	Nil	Nil	Nil
12	Township area	Nil	Nil	Nil
13	Others (to be specified)	Nil	0.500	0.500
Grand Total		Nil	2.200	2.200

A RECLAMATION AND REHABILITATION:

B RECLAMATION PLAN:

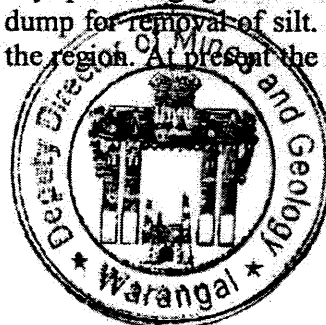
No reclamation of land is proposed during the plan period.

C RECLAMATION PROGRAMME:

No Reclamation of mined out land is proposed.

4.2 WATER QUALITY MANAGEMENT

There are no surface and ground water bodies in and around the area. The water leaving the quarry will be made silt free by providing garland channels with sedimentation traps all around the temporary dump for removal of silt. All measures will be taken to maintain the water quality of the region. At present the ground water is potable.



4.3 AIR QUALITY MANAGEMENT

A Existing Air Quality Status At present the air in the region is unpolluted. The air pollution will be controlled and will be maintained within the ambient air quality standards of $\text{SO}_2=120 \text{ ug/m}^3$, $\text{NOX}= 120 \text{ ug/m}^3$, Suspended Particulate matter = 500 ug/m^3 , Respirable particulate matter = 150 ug/m^3 , $\text{CO} = 4 \text{ ppm}$ and Lead 1.5 ug/m^3 .

B Corrective measures for prevention of air pollution

- Water will be sprinkled at regular intervals especially in the dry season for suppression of dust on bench floors and haulage roads.
- Provision of dust collectors for drilling machine
- Provision of dust masks to the operators
- Greenbelt development with plantation of wide leaf trees, creepers, tall grass outside the lease area.

4.4 WASTE MANAGEMENT

Type of waste	:	2,40,000 cu m of waste will be generated
Quality	:	Non toxic
Quantity of overburden	:	Nil
Mineral reject	:	No mineral rejects will be generated.
Utilization of waste material	:	NA
Protective and prevention measures		

4.5 **TOP SOIL MANAGEMENT:** No top soil will be generated from the area

4.6 **TAILING DAM MANAGEMENT** : Not applicable

4.7 INFRASTRUCTURE

The auxiliary facilities such as administration and other services including repair and maintenance shop, stores etc. will be provided at the quarry site. All the buildings for the site services shall be built as per the regulations using material stipulated therein.

4.8 **DISPOSAL OF QUARRYING MACHINERY:** The disposal of machinery does not arise as the company will shift the machinery to the other quarries.

4.9 SAFETY AND SECURITY

Minimum distance of 7.5m will be left all along the mine lease boundary. The quarried out area will be kept out of bounds for public by providing fencing.

4.10 DISASTER MANAGEMENT AND RISK ASSESSMENT

CONTACT PERSON

S. SUSHMITHA

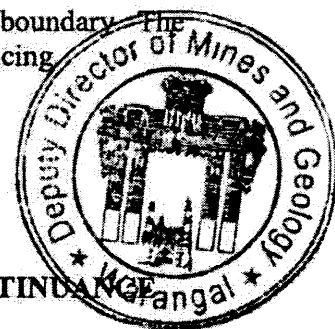
Proprietor,

Phone no: 9989156561

4.11 CARE AND MAINTENANCE DURING TEMPORARY DISCONTINUANCE

No temporary discontinuance is anticipated.

5.0 ECONOMIC REPERCUSSION OF CLOSURE OF MINE AND MANPOWER RETRENCHMENT



5.1 A NUMBER OF LOCAL RESIDENTS EMPLOYED IN THE QUARRY :
21

B STATUS OF THE CONTINUATION OF FAMILY OCCUPATION

The working manpower at mine will be shifted to new quarrying lease area after closure of the present lease.

C SCOPE OF JOINING THE OCCUPATION BACK

The chances of the present manpower joining the occupation back does not arise as the quarrying activity continues in the other lease areas.

5.2 **COMPENSATION GIVEN OR TO BE GIVEN TO THE EMPLOYEES CONNECTING WITH SUSTENANCE OF HIMSELF AND THEIR FAMILY MEMBERS**

The matter of compensation is not applicable

5.3 **SATELLITE OCCUPATIONS CONNECTED TO THE QUARRYING INDUSTRY - NUMBER OF PERSONS ENGAGED THEREIN - CONTINUANCE OF SUCH BUSINESS AFTER QUARRY CLOSES.**

No satellite occupations will be developed.

5.4 **CONTINUED ENGAGEMENT OF EMPLOYEES IN THE REHABILITATED STATUS OF QUARRYING LEASE AREA AND ANY OTHER REMNANT ACTIVITIES.**

Continued engagement is not required.

5.5 **ENVISAGED REPERCUSSIONS ON THE EXPECTATION OF THE SOCIETY AROUND DUE TO CLOSURE OF QUARRY**

The benefits enjoyed by the society due to the mine will continue after the cessation of the quarrying activity.

6.0 **TIME SCHEDULING FOR ABANDONMENT:** The final mine will be abandoned after the exhausting of the mineral reserves. The abandonment will commence one year prior to the end of the life of the quarry.

6.1 **RECLAMATION AND RESTORATION PROGRAMME.**

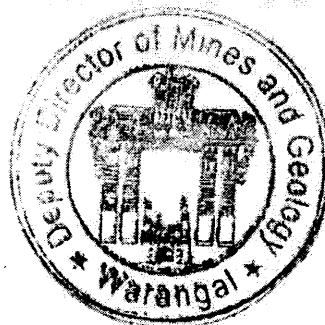
The manpower and other resources required for reclamation job/abandonment and operations will be mobilized by M/S Sushmitha Granites.

7.0 **ABANDONMENT COST**

Details of various	Rs
1) Demobilization of quarrying machinery	50,000
2) Fencing off mine boundary	: 75,000
3) Display of caution boards	: 25,000
Total	: 1,50,000

(Rs One Lakh Fifty Thousand Only)

The company has been advised to make necessary yearly budgetary provisions to meet the cost of abandonment.



**GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD**

NOTICE No. 11430/R1-3/2016-2

Date: 02.03.2017

Sub:- MINES AND QUARRIES – Quarry lease applications for Colour Granite over an extent of 2.50 Hectares in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District – filed by M/s. Sushmitha Granites – Scrutinized of Quarry Plan – Called for- Regarding.

Ref:- 1. Quarry Lease application dt. 28.10.2010 filed by M/s. Sushmitha Granites.
2. Assistant Director of Mines & Geology, Karimnagar Letter No. 11786/Q1/2010, dt. 12.07.2016

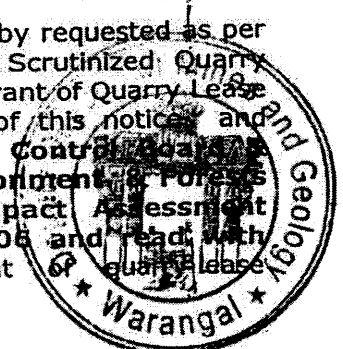
M/s. Sushmitha Granites, filed an application for grant of Quarry Lease for Colour Granite over an extent of 3.00 Hectares in Sy.No. 422/2 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District. The said Quarry Lease application was received by the Assistant Director of Mines and Geology, Karimnagar on 28.10.2010.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals recommending for grant of Quarry Lease for Colour Granite over an extent of 2.50 Hectares in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District filed by M/s. Sushmitha Granites.

After examination of the proposals of the Assistant Director of Mines and Geology, Karimnagar in principle, it is decided to consider for grant of quarry lease over an extent of 2.50 Hectares in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District filed by M/s. Sushmitha Granites, for a period of (20) years, as per G.O.Ms.No. 37 I&C (M-I) Dept., dt. 26.07.2016 subject to submission of Scrutinized Quarry Plan approved by the competent authority, within a period of (6) months from the date of issue of this notice under Rule 12(3) of APMCM Rules, 1966 and **Consent for Establishment from T.S Pollution Control Board & Environmental Clearance from Ministry of Environment, Forests and Climate Change as per Environmental Impact Assessment Notification through S.O.1533, dated: 14.09.2006 read with S.O.No.141(E), dated: 15.01.2016.**

The approved Quarry Plan shall also reflect the, measures of systems to be adopted by the applicant, while conducting quarry operations after grant of Quarry Lease in case of existence of any important heritage structures, railway line, roads, water bodies such as river, lake dumping and stockyard etc., falling within the stipulated distances as per the various Regulations prescribed under Metalliferous & Mines Regulations, 1961 by obtaining permission from the Directorate General of Mines Safety, GOI for extraction of locked up mineral deposit.

In view of the M/s. Sushmitha Granites, is hereby requested as per G.O.Ms.No. 37 I&C (M-I) Dept., dt. 26.07.2016 to submit Scrutinized Quarry Plan under rule 12(3) for the proposed precise area for grant of Quarry Lease within period of (6) months from the date of issue of this notice and **Consent for Establishment from T.S Pollution Control Board & Environmental Clearance from Ministry of Environment, Forests & Climate Change as per Environmental Impact Assessment Notification through S.O.1533, dated: 14.09.2006 and read with S.O.No.141(E), dated: 15.01.2016, to consider grant**



for Colour Granite alongwith all the safety aspects to be reflected in the approved mining plan. If the applicant fails to submit the Scrutinized of Quarry Plan within the stipulated period alongwith statutory clearances it will be presumed that the applicant is not interested in getting the quarry lease over the subject area and further course of action will be initiated as per the rules. A copy of the Surveyed sketch showing the precise area of 2.50 Hectares proposed for grant of Quarry Lease in favour of the applicant is enclosed herewith.

Sd/- B.R.V.SUSHEEL KUMAR
DIRECTOR OF MINES AND GEOLOGY

Encl: (As above)

//F.C.F.B.O//

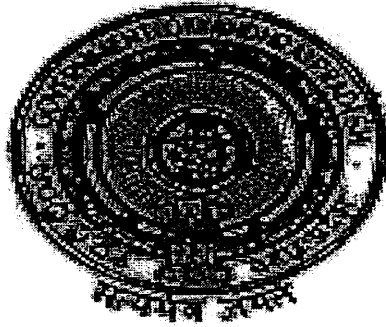
Meel
Superintendent

To,
M/s. Sushmitha Granites,
H.No. 2-8-534,
Srinagar Colony,
NGO's Colony Road,
Hanamkonda.

-- By RPAD

Copy to the Asst. Director of Mines and Geology, Karimnagar for Information.





**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

**CERTIFICATE OF RENEWAL OF REGISTRATION AS QUALIFIED
PERSON TO PREPARE MINING PLAN**

**UNDER RULE 14(3) OF GRANITE CONSERVATION AND
DEVELOPMENT RULES 1999**

*SRI. ANAND SINGH CHAUHAN, S/o. Heera Singh Chauhan, R/o.
H.No.2-2-1130/25-A/1, Shivam Road, Nallakunta, Hyderabad is hereby
granted renewal of recognition under Rule 14(3) of the Granite
Conservation and Development Rules 1999 for further period as a
Qualified person to prepare Mining Plans.*

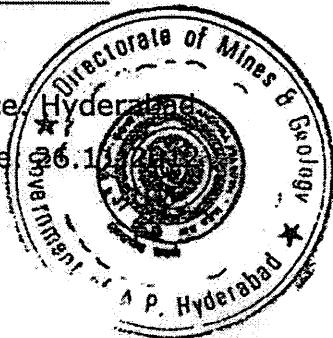
Registration Number is:

RQP / DMG / HYD / 063 / 2002

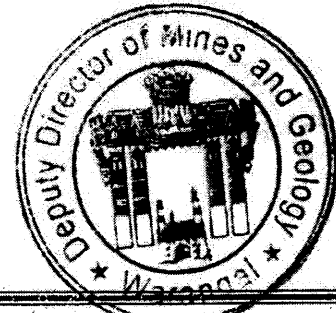
This renewal of Recognition is valid for a period of 10 years ending upto
30.11.2022

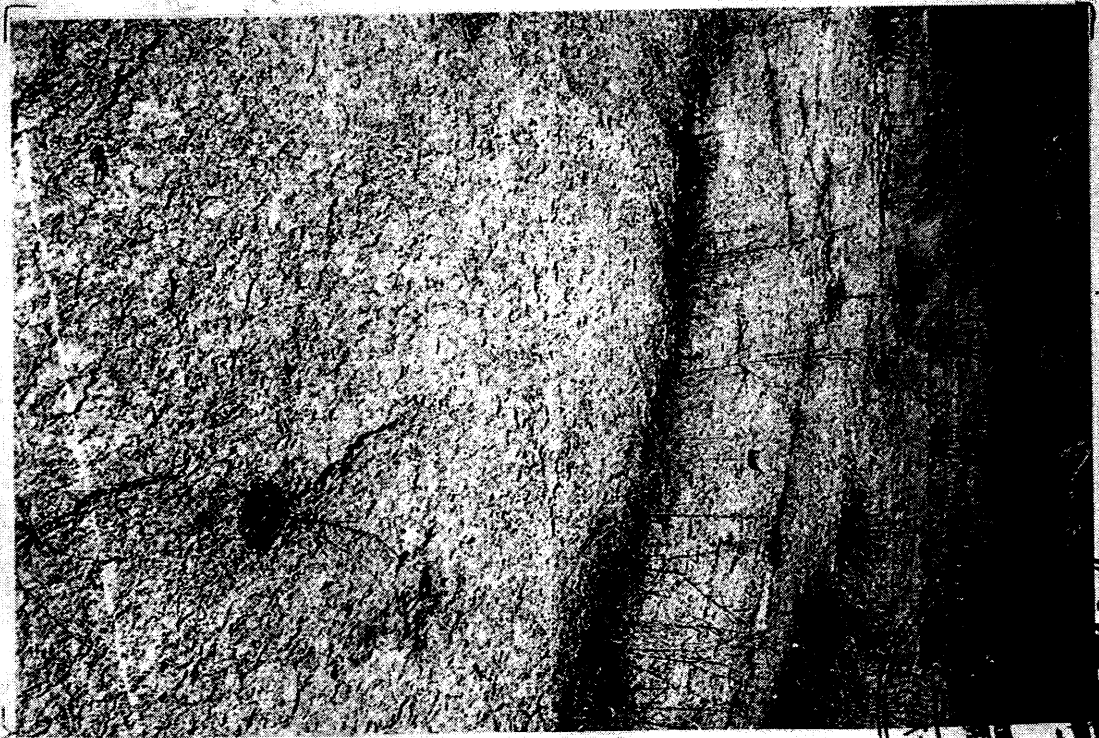
Place Hyderabad

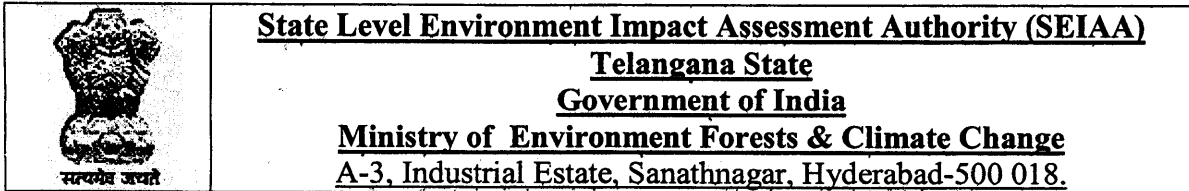
Date 06.11.2022



[Signature]
DIRECTOR OF MINES & GEOLOGY







REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-157/2020- 302

Dt:22.03.2021

Sub: SEIAA, Telangana – 2.50 Ha. Colour Granite Mine of M/s. Sushmitha Granites, Survey No. 422 of Bommanapalli (Village), Chigurumamidi (Mandal), and Karimnagar District. - Environmental Clearance - Issued - Reg.

I. This has reference to your application submitted online on 18.03.2020 (Proposal no. SIA/TG/MIN/149542/2020) received on 22.06.2020 and seeking Environmental Clearance for the proposed Colour Granite Mine of 2.50 Ha. in favour of M/s. Sushmitha Granites, Survey Nos. 422 of Bommanapalli (Village), Chigurumamidi (Mandal) and Karimnagar District. The Mine lease area is located between Latitude 18°12'08.5" to 18°11'59.5" and Longitude 79°13'09.9" to 79°13'13.5". It was reported that the nearest human habitation viz., Bommanapalli (V) which is existing at a distance of 1.5 km and Bommanapallu pond exists at a distance of 1.4 km from the boundary of the site. It was noted that the capital investment of the project is Rs. 25.0 Lakhs and maximum production capacity of the project is as follows:

Colour Granite – 12,000 m³/annum.

II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting. It is reported that the life of the Mine is estimated as 11 years (@ 12,000 m³/annum). The total mine lease area is 2.50 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 29.10.2020, 23.01.2020 & 18.02.2021. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Global Enviro Labs; In-principle grant of quarry lease by the DMG, Hyderabad vide Notice. Dt. 02.03.2017 for a period of 20 years; Scrutinized /Approved Mining Plan; Lr. dt. 29.01.2020 of ADMG, Karimnagar District addressed to the proponent informing that there are no quarry leases falling within 500m from the proposed quarry lease. The present mine lease area is 2.50 Ha. is within 5.0 Ha. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on 09.03.2021 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, the SEIAA, Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.

- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
 - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
 - No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
- xii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
 - All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
 - The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours
- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 3.5 KLD. Out of that, 1.5 KLD is used for Dust Suppression; 1.0 KLD for development of greenbelt and 1.0 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Regional Office, Chennai, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.

- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
 - xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
 - xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
 - xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
 - xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
 - xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
 - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
 - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.

- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. General Conditions:

1. **This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 11 years (@ 12,000 m³/annum).**
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.

8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).
15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office along the Ministry along with District Administration.
18. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
19. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
20. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
21. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
22. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
23. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Sushmitha Granites**.
24. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
27. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
28. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
29. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
30. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.

31. Officials from TSPCB & the Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Chennai.
32. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
33. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
34. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
35. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
36. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
37. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
38. The funds earmarked for environmental protection measures (**Capital cost: Rs. 5.41 lakhs and recurring cost: Rs. 3.80 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
39. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
40. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Office of the Ministry of Environment, Forest and Climate Change, Chennai by e-mail.
41. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
42. The proponent shall obtain all other mandatory clearances from respective departments.
43. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
44. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
45. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
46. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: [www. parivesh.nic.in](http://www.parivesh.nic.in)

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Smt. M. Sushmitha, Proprietor,
(2.50 Ha. Colour Granite Mine)
M/s. Sushmihta Granites
H. No. 2-8-534, Srinagar Colony,
NGO's Colony Road, Hanmakonda,
Warangal Urban District - 506001
Phone No: 9989156561
Email: sushmithagranites@gmail.com

//T.C.F.B.O.//



 **JOINT CHIEF ENVIRONMENTAL ENGINEER**



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
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Nagar, Begumpet, Hyderabad
Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No. 1203–RGM/TSPCB/ZO-HYD/CFE/2022- 1329

Date: 10.01.2022

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Sushmitha Granites (2.50 Ha. Colour Granite Mine), Sy. No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District** - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Environmental Clearance (EC) Order No. SEIAA/TS/OL/KRM-157/2020, Dt: 22.03.2021.
 2. Industry's submission of CFE received through TS-OCMMS portal on 06.11.2021 at TSPCB, Regional Office, Ramagundam.
 3. TSPCB, Regional Office, Ramagundam verification report dated:06.12.2021 received by Zonal Office, Hyderabad on 06.12.2021.
 4. CFE Committee meeting held on 07.12.2021 at TSPCB, Zonal Office, Hyderabad.
 5. T.O. Lr. No. 1203-RGM/TSPCB/ZO-HYD/TS-iPASS/CFE/2021-672, Date:21.12.2021.
 6. TSPCB, Regional Office, Ramagundam email dated:22.12.2021 regarding payment of balance consent fee.

* * *

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite activity over an extent of **2.50 Ha.** as mentioned below, with a proposed project cost of **Rs.25.0 Lakhs (In words Twenty five lakhs only)**.

<i>Sl. No.</i>	<i>Product & Capacity</i>
1.	Mining of Colour Granite – 12,000 m ³ /annum (Over an extent of 2.50 Ha.)

2. As per the application, the above activity is to be **Sy. No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District**.
3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Ramagundam on 20.11.2021 and found that the industry is surrounded by **East: Proposed M/s. Mathrusri Granites (3.60 Ha); West: Agricultural land; South: Agricultural land; North: Agricultural land**.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on **07.12.2021** at TSPCB, Zonal Office, Hyderabad, hereby issues **CONSENT FOR ESTABLISHMENT** to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.
Email: sushmithagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information and necessary action.

SCHEDULE – A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Ramagundam regularly.
3. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 2.50 Ha. only.
4. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
5. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
7. The industry shall scrupulously comply with conditions stipulated by the SEIAA (State level Environment Impact Assessment Authority), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 22.03.2021.
8. The industry shall not cause any pollution to the surrounding agricultural lands.
9. The source of water is through tankers from nearby village and the maximum permitted water consumption shall not exceed the following quantities:

S. No.	Purpose	Total Consumption (KLD)
1.	Dust Suppression	1.5 KLD
2.	Development of greenbelt	1.0 KLD
3.	Domestic	1.0 KLD
	Total	3.5 KLD

10. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic effluent	0.5 KLD
	Total:	0.5 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.5 KLD)	---	Septic tank followed by soak pit.

11. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.

12. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
13. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
14. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
15. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
16. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Solid Waste /HW generation	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Overburden (OB) and rock waste of various sizes and shapes	---	Shall be dumped within the quarry lease area.

17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
23. The industry shall stack the top soil properly with proper slope with adequate measures.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall not dispose the solid waste outside the factory premises.
26. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

27. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
28. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
29. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
30. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
31. The industry shall comply with all the directions issued by the Board from time to time.
32. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
33. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sincerest of environment protection.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT ORDER – RED CATEGORY

Order No: 1203-RGM/TSPCB/ZOH/CFO/2022- 1335

Date: 12.01.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.5 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
---	---	---	---

iii) Hazardous Waste Authorization: Form – 2) [Sec Rule 6(2)]:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
-	-	-	-

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, &B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (Over an extent of 2.50 Ha.)	12,000 m ³ /annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.11.2026. *The industry shall pay the consent fees annually from the financial year 2024-25 to till the validity of the consent order i.e., upto 30.11.2026.*

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.
Email: sushmithagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i. Number of containers received.
 - ii. Date and method of detoxification.
 - iii. Name of agencies to whom containers were sold with quantities.
 - iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

SCHEDULE - B

Special Conditions

1. The industry has paid consent fee upto 30.11.2024. The industry shall pay the consent fees annually from the financial year 2024-25 to till the validity of the consent order i.e., upto 30.11.2026.
2. The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.
4. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1.	Dust Suppression	1.5 KLD
2.	Development of greenbelt	1.0 KLD
3.	Domestic	1.0 KLD
	Total	3.5 KLD

5. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

6. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 2.50 Ha. only.

8. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
9. The industry shall scrupulously comply with conditions of CFE order dated 10.01.2022.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the haul roads, loading and unloading at transfer points and other service roads to suppress the dust.
 - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. The solid waste generated shall not exceed following breakup quantities with disposal option as mentioned below:

S. No	Name and quantity of the Solid waste	Disposal option
1	Overburden (OB) and rock waste of various sizes and shapes	Shall be dumped within the quarry lease area.

14. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
15. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
16. The industry shall comply with all the directions issued by the Board from time to time.
17. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
18. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
19. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
20. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.
 (Present: Sri B.Satyanarayana, M.Sc., Assistant Director I/c.,)

Proceedings No.11796/Q1/2010

Dated:09-06-2023

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of 2.500 Hectors in Sy.No.422 of Bommanapalle Village, Chigurumamidi Mandal, Karimnagar District for a period of 20 years granted to **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha** - Execution of lease deed on **02.06.2023** - Work Order - Issued.

Ref:- 1.The Director of Mines and Geology, Hyderabad Progs.No. QL/KRM/LO1500701, dt.03.09.2022.
 2. This office Lr.No.11796/Q1/2010, dt.02.06.2023.

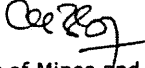
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ORDER:

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 2.500 Hectors in Sy.No.422 of Bommanapalle Village, Chigurumamidi Mandal, Karimnagar District for period of 20 years in favour of **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha** vide reference 1st cited. In the reference 2nd cited, lease deed was executed in Form-G before the Asst. Director of Mines & Geology, Karimnagar by **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha**.

Hence, sanction is hereby accorded to **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha** to commence quarrying operations for Colour Granite over an extent of **2.500 Hectors** in Sy.No.422 of **Bommanapalle Village, Chigurumamidi Mandal, Karimnagar District** for a period 20 years from **02.06.2023** to **01.06.2043** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The lessee should erect the boundary pillars on all sides to delineate the granted area as per DGPS sketch/guidelines.


 Asst. Director of Mines and Geology I/c.,
 Karimnagar

To
M/s. Susmitha Granites,
Proprietor Kum. S. Susmitha,
D/o S. Lingamurthy,
H.No.2-8-534, Srinagar Colony,
NGO's Colony Road,
Hanumakonda Mandal & District

Copy submitted to the District Collector, Karimnagar for favour of kind Information.
 Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
 Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of Information.
 Copy submitted to Director of Mines safety, Hyderabad for favour of information.
 Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
 Copy to the Environmental Engineer, TS Pollution Control Board, Ramagundam for favour of Information.
 Copy to the Tahsildar, Chigurumamidi Mandal for favour of Information.



GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY, HYDERABAD : HYDERABAD

Proceeding No: 1/KRM/7050 (0511230055)



Order

Date:23.08.2023

Permission is hereby accorded for **Whole** transfer of Quarry Lease for **Colour Granite**, over an extent of **2.500** Ha in Sy.No **422** of **Bommanapalle** Village, **Chigurumamidi** Mandal, **KARIMNAGAR** District held by Transferor **M/S. SUSHMITHA GRANITES** to Transferee **SHREE VEER TEJA GRANITES, Proprietor, SHREE VEER TEJA GRANITES** for unexpired portion of the lease period up to **01.06.2043**.

The **SHREE VEER TEJA GRANITES, Proprietor, SHREE VEER TEJA GRANITES** shall submit Scrutinized Quarry Plan, Environmental Clearances, Consent for Establishment & Consent for Operations with in three months from date of execution of transfer deed.

The **SHREE VEER TEJA GRANITES, Proprietor, SHREE VEER TEJA GRANITES** shall abide by the Telangana State Minor Mineral Concession Rules (TSMMC), 1966 and subsequent government orders and executive instructions issued there upon from time to time

The **SHREE VEER TEJA GRANITES, Proprietor, SHREE VEER TEJA GRANITES** shall execute the Whole transfer lease deed within **Sixty** days from the date of this order.

P. Katyayani Devi, IAS
DIRECTOR OF MINES & GEOLOGY, HYDERABAD

To

**SHREE VEER TEJA GRANITES, Madikonda,
SHELA KI DHANI,MODI CHARNA, NAGAU,
Khazipet, HANUMAKONDA
M/S. SUSHMITHA GRANITES,
Bommanapalle, Chigurumamidi,
KARIMNAGAR**

Copy to:

**The Deputy Director of Mines & Geology,
WARANGAL
The Asst. Director of Mines & Geology,
KARIMNAGAR**

***** This is a computer-generated document. No signature is required. *****

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR
 (Present: Sri N. Ramachary, M.Sc., Assistant Director)

Procs. No.11796/Q1/2010

Dated: 10-10-2023

Sub:- Mines and Quarries – Whole Transfer of Quarry lease for Colour Granite over an extent of 2.500 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District Quarry Lease transfer from M/s. Sushmitha Granites, Proprietor: Kumari S. Susmitha to M/s. Shree Veer Teja Granites, Prop: Teja Ram Choudhary for the un-expired portion of the lease period i.e., upto **01.06.2043**– Execution of lease deed on **10.10.2023** – Work Order – Issued.

- Ref :- 1. The Director of Mines and Geology, Hyderabad Progs.No:I/KRM/7050, dt.23.08.2023.
 2. The Quarry Lease deed executed in Form –G on **10.10.2023**.

#

ORDER :

The Director of Mines and Geology, Hyderabad vide reference 1st cited has granted whole Transfer of quarry lease for Colour Granite over an extent of 2.500 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District from M/s. Sushmitha Granites, Proprietor: Kumari S. Susmitha to M/s. Shree Veer Teja Granites, Prop: Teja Ram Choudhary for the un-expired portion of the lease period i.e., upto **01.06.2043**.

The transfer of Quarry lease deed was executed in Form – G on **10.10.2023** vide reference 2nd cited between the grantee and Asst. Director of Mines & Geology, Karimnagar.

Hence, sanction is hereby accorded to **M/s. Shree Veer Teja Granites, Prop: Teja Ram Choudhary** to commence quarrying operations for Colour Granite over an extent of 2.500 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District for the un-expired portion of the lease period i.e., upto **01.06.2043** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The grantee should erect the boundary pillars on all sides to delineate the granted area as per DGPS map/guidelines.


 Asst. Director of Mines and Geology(FAC),
 Karimnagar.

To
 M/s. Shree Veer Teja Granites
 Prop: Teja Ram Choudhary,
 Plot No.66, ID Rampur, Kazipet,
 Hanumakonda (Dist)- 506151.

Copy submitted to the District Collector, Karimnagar for favour of kind information.
 Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
- Copy to the Environmental Engineer, TS Pollution Control Board, Ramagundam for favour of information.
- Copy to the Tahsildar, Chigurumamidi Mandal for favour of information.



తెలంగాణ తెలంగాణ TELANGANA

Sl.No. 8072 Date: 4/10/2023
 Sold to Teja Ram Choudhary s/o chothu Ram choudhary
 R/o modi charna, Nagaur, Rajasthan
 For Whom Shree veer Teja Granites

K. S. AV 952686
 KASTHURI SRILATHA
 LICENSED STAMP VENDOR
 L.R. No. 08/2023, L.No. 10/2023
 Shop No. G-12, Manideepa, Meridian Plaza
 Court Chourastha, KARIMNAGAR
 Cell: 8106564396

FORM - G

[See Rule 8]

Form of lease (Minor Minerals) to Private Persons

This indenture made the 10th day of October, 2023 between the Government of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the part and M/s. Shree Veer Teja Granites, Prop: Teja Ram Choudhary, Plot No.66, ID Rampur, Kazipet, Hanumakonda (Dist)- 506151 hereinafter called the "Lessee" which expression shall where the context so admits include his heirs, executors, administrators, representatives and assigns) of the other part.

For: SHREE VEER TEJA GRANITES

Lessee

Proprietor

Asst. Director of Mines & Geology (FAC),
 Karimnagar.



Whereas the lessee has been granted quarry lease by the Government of Telangana on application in [sealed tender-cum-public auction] of the lands in the **Karimnagar** District for the purpose of quarrying for **Colour Granite** and has deposits with Asst. Director of Mines & Geology, Karimnagar the sum of **Rs. 4,00,000/- (Rupees Four Lakhs Only)** as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained.

And whereas the Government of Telangana acting for and on behalf of the lands and premises hereinafter described and demised for the terms and at the (knocked down) amount dead rent and seigniorage fee and subject also to the covenants and conditions and conditions hereinafter contained now this indenture witnesses as follows:

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the **Bommanapalli Village** in the sub-registration district of **Chigurumamidi Mandal** and registration District of **Karimnagar** in Telangana being more particularly described in the Schedule hereunder written and delineated in the map or plan hereinto annexed and therein coloured.

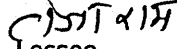
2. These are included in the said demise and for the purpose thereof following liberties:-

I. To get from the said demised pieces of land.

II. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners or tenants of the lessors in respect of such water.

III. Generally to do all things which shall be convenient or necessary for getting the **Colour Granite** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

For: SHREE VEER TEJA GRANITES


Lessee

Proprietor


Asst. Director of Mines & Geology(FAC),
Karimnagar

3. These are excepted and reserved to the lessor out of this demise:-

I. All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of lands by the lessee.

II. Liberty for the lessor or other persons authorized by him to search for, work, get, carry away and dispose of the excepted minerals and other substances for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make, erect and use all pits, machinery buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the term of **unexpired portion of lease period upto 01.06.2043** determinable as hereinafter provided.

5. The lessee hereby agrees to pay during the said term the following dead rent and seigniorage fee whichever is higher and also all cesses which may from time be imposed by the Government.

I. The yearly dead rent of **Rs.1,60,000/-** per Hectare per Annum in respect of the said demised pieces of land.

II. The said seigniorage fee of Rs.1,128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre shall be paid before the same is removed from the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of dead rent and the seigniorage.

7. It is hereby agreed and declared that in regard to the said [Knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

I. The said dead rent of **Rs.1,60,000/-** per Hectare per Annum shall be paid without any deduction on the **28th** day of **February** in every year in advance.

II. The said seigniorage fee of Rs.1128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre shall be paid before the same is removed from the aid demised pieces of land.

8. The lessee hereby covenants with the lessor as follows.

I. To pay the [knocked down amount] Dead rent and Seigniorage Fee on the days and in manner aforesaid.

For: **SHREE VEER TEJA GRANITES**
(15/11/14)
Lessee

Proprietor


Asst. Director of Mines & Geology(FAC),
Karimnagar

IX. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose, to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.

X. The lessee shall without delay send to the ADM&G report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.

XI. That the lessee shall not without the express sanction in writing of the said ADM&G concerned cut down or injury any timber or trees on the said lands but he may clear away brushwood or under growth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring tree growth in the said lands to the departments concerned.

XII. That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.

XIII. That if required by the Asst. Director of Mines & Geology, erect and maintain at his own expense, boundary pillars of substantial material standing not less than of three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.

XIV. If any mineral is not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of the Director of Mines & Geology and without payment of the Seigniorage Fee and the acreage assessment. If lessee or the registered holder fails to intimate the Director of Mines & Geology the discovery of such new minerals and obtain their permission within a period of thirty days from the date of working of the mineral is begun, the Director of Mines & Geology or Deputy Director of Mines & Geology may levy enhanced Seigniorage Fee and acreage assessment.

For: SHREE VEER TEJA GRANITES
 (Signature)
 Lessee

Proprietor

(Signature)
 Asst. Director of Mines & Geology(FAC),
 Karimnagar

II. To bear, pay and discharge, all existing and future rates, taxes, assessments, duties, impositions, outgoing and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.

II (A). Should any rent, seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee / lessees within the prescribed time, the same may be recovered together with simple interest due thereon at rate of 24% per annum on a certificate of such officer as may be specified by the State Government by General or special order in the same manner as arrears of land revenue.

III. Before digging or opening any part of the said demised pieces of land for extracting substance carefully to remove the surface soil to depth of at least 0.50 meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a State fit for cultivation as hereinafter provided.

IV. To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

V. Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public auction for sand is not open for transfer]

VI. After working out any part of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.

VII. That the lessee shall keep correct accounts in such form as the ADM & G concerned shall from time to time require and direct, showing the quantities and other particulars of the said mineral obtained by the lessees from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall from time to time, when so directed by the ADM & G concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall from time to time, require and direct.

VIII. That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the ADM&G concerned who shall obtain orders of the Government regarding the working of the same.

For: SHREE VEER TEJA GRANITES

(S) (S) (S)
Lessee

Proprietor


Asst. Director of Mines & Geology (FAC),
Karimnagar

10. It is hereby expressly agreed as follows:

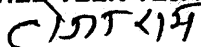
I. If any of the knock down amount / Dead Rent and Seigniorage Fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of **Rs.4,00,000/-** to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determined but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.

II. The expiry of determination of the lease the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stone) within one month or extended period granted by Government after paying bid amount and Seigniorage Fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not buildings which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.

III. If the lessee shall have paid the knock down amount dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of **Rs.4,00,000/-** shall be returned to him at the expiration of the said term of **unexpired portion of lease period upto 01.06.2043.**

IV. If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knocked down amount] Dead Rent and Seigniorage Fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines & Geology whose decision thereon shall be final and binding on the parties thereto.

For: SHREE VEER TEJA GRANITES



Lessee

Proprietor


Asst. Director of Mines & Geology(FAC),
Karimnagar

XV. The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government, as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structure.

XVI. That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

XVII. That on such determination the lessee shall have no right to compensation of any kind.

XVIII. That the [knocked down amount] / Dead Rent and Seigniorage Fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.

XIX. That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that the lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

XX. In respect of the granite and marble, the lessee shall comply with provisions of the Granite Conservation and Development Rules, 1999 and the Marble development and conservation Rules, 2002 respectively.

9 The Lessor hereby covenants with the lessee that on the lessee paying the Dead Rent and Seigniorage Fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

- 9 (A). The Government reserves the right,
1. to cancel the Quarry lease granted and executed under these rules after giving a previous notice.
 2. To prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.

For: SHREE VEER TEJA GRANITES

(Signature)
Lessee

Proprietor

(Signature)
Asst. Director of Mines & Geology(FAC),
Karimnagar

In witness whereof **Sri N.Ramachary, M.Sc.**, Asst. Director of Mines & Geology, Karimnagar acting for and on behalf of and by order and direction of the Government of Telangana the lessee have here to set their hands the day and year first above writing.

THE SCHEDULE

Name of Taluk	Name of Village	Survey field	Extent	Assessment	Boundaries North, South, West and East
1	2	3	4	5	6
Chigurumamidi	Bommanapalli	422	2.500 Hects	<p>The MRA will be prepared on the Dead Rent @ 1,60,000/- Per Hect, per annum.</p> <p align="center">Or</p> <p>A said seigniorage fee of Rs.1128/2990 MT/M3 for Gang-saw above 270 x above 150 Cms in size, Rs.980/2600 MT/M3 for below Gangsaw per cubic metre in respect of the said demised pieces of land.</p>	As per approved DGPS map.

For: SHREE VEER TEJA GRANITES

CITR 214
Lessee
Proprietor

[Signature]
Asst. Director of Mines & Geology(FAC),
Karimnagar.

2/13/26, 6:14 PM

Press Release:Press Information Bureau

Ministry of Mines



Pandavula Gutta is older than Himalayan hills and identified as one and only Geo-heritage site at Pandavula Gutta in Telangana: Shri. Bhavesh Mishra, IAS, District collector & Magistrate, Jayashankar-Bhupalpally District

प्रविष्टि तिथि: 13 MAR 2024 7:54PM by PIB Hyderabad

As part of the ongoing Azadi ka Amrit Mahotsav, the Geological Survey of India (GSI), State Unit: Telangana, Southern region, took a significant step forward in raising awareness about our rich geo-heritage by organizing a Geo-heritage walk at the esteemed Pandavula Gutta. This event was grandly celebrated on March 12th, 2024, at Pandavula Gutta, invited a fusion of education, culture, and nature conservation. The event graced more than 230 participants (165 students, 50 members of villagers, remaining officials from Forest Department, Telangana Tourism, State Groundwater Department and SCCL Officials).

The event was graced by the presence of the Chief Guest, Shri. Bhavesh Mishra IAS, District Collector and Magistrate, Jayashankar Bhupalpally District, Telangana. We were also honored by the presence of our Guests of Honour: Smt. J Vasantha IFS, District Forest Officer, from Jayashankar Bhupalpally District, Telangana.

On this occasion, the District Collector spoke to those assembled and remarked, "Pandavula Gutta's recognition as the sole Geo-heritage site by the Government of India is a notable honor for both Bhupalpally District and Telangana. He highlighted the critical need to preserve such geo-heritage sites for the benefit of future generations, underscoring the geological significance, mineral resources, and natural formations that have taken millions of years to form. He stressed that it is the fundamental duty of the local community to safeguard and enhance the visibility of Pandavula Gutta. He encouraged the attending students to pursue careers as geoscientists, following the example of the professionals from the Geological Survey of India present, and to contribute to the study of the nation's mineral resources as part of national development efforts. He commended the Geological Survey of India for its sustained efforts over the past 174 years and noted the current national requirement for critical mineral exploration, a task also undertaken by the Geological Survey of India. He also extended his congratulations to the GSI State Unit: Telangana team for organizing an awareness program as part of the Azadi ka Amrit Mahotsav initiated by the Government of India.

Smt. J Vasantha, IFS, addressing the attendees, expressed her pride for conducting the event within forest boundaries of the district and sharing her pleasure in participating in this historic event coordinated by GSI, State Unit: Telangana. She mentioned that during her field visits, they often discovered unique and colorful stones that sparked interest in studying the area's geology.

Shri. A. Anil Kumar and Shri. Anup N Kamble, directors from the Geological Survey of India, highlighted the geological importance and the need to preserve the geo-heritage site at Pandavula Gutta for future generations. The event saw significant participation from officers of the Singareni Colleries, the State Ground Water Board of Bhupalpally District, and scientists from GSI, SU: Telangana, including Shri. Punnam Laxmi Ravi, MPP, Regonda Mandal. The presence of public representatives and local educational institutions, including students from Zilla Parishad Secondary School, Tirumalagiri Village, and Montessori High School, Bhupalpally, was remarkable. Additionally, residents from the villages of Tirumalagiri, Ravulapally, Narayanapur, and Kottapally contributed significantly, underscoring the community's deep interest in preserving their local heritage and environmental conservation.

2/13/26, 6:14 PM

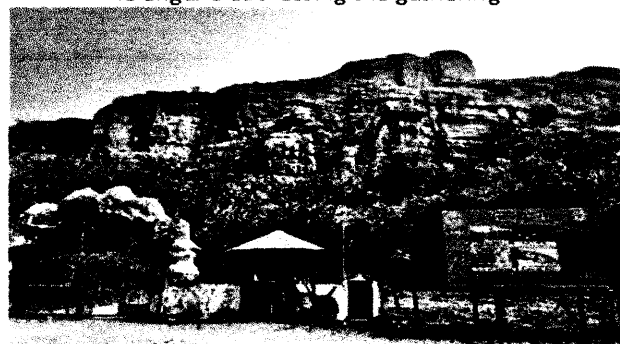
Press Release:Press Information Bureau



Shri Bhavesh Mishra, IAS, District Collector & Magistrate, Jayashankar-Bhupalpally District, Telangana addressing the gathering



Smt. J Vasantha, IFS, DFO, Jayashankar-Bhupalpally District, Telangana addressing the gathering



Geoheritage site, Pandavula Gutta, Jayashankar-Bhupalpally District



Officers from GSI, SU: Telangana with Forest Officials at Pandavulagutta



Shri Bhavesh Mishra, IAS, District Collector & Magistrate, Jayashankar-Bhupalpally District, Telangana is unveiling the flag for Geoheritage walk at Pandavulagutta



Officers of GSI, SU: Telangana explaining about geology of Pandavulagutta to the school students

(Release ID: 2014354) Visitor Counter : 1929

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

Original Application No.774 of 2023

REPORT OF THE JOINT COMMITTEE CONSTITUTED IN THE O.A.
NO. 774 OF 2023 ON A LETTER PETITION RECEIVED FROM
MR.SUDHAGONI VISHNU, R/O.ULLAMPALLY (V), CHIGURUMAMIDI
(M), KARIMNAGAR DISTRICT REGARDING MINING OF PANDAVULA
GUTTA (MOUND), A HERITAGE SITE

VERSUS

STATE OF TELANGANA



Joint Committee Inspection on 30.03.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**NEW DELHI****Original Application No.774 of 2023****IN THE MATTER OF:**

1.	Sudhagoni Vishnu	Applicant (s)
Versus		
2.	State of Telangana & Ors	Respondent (s)

INDEX

SL.NO	PARTICULARS	PAGE Nos.
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2	Annexure-I	6-69
3	Annexure-II	70-78
4	Annexure-III (Photographs of the Joint committee during inspection on 30.03.2024)	79-81

Report of the Joint Committee constituted in the O.A. No. 774 of 2023 on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound), a heritage site

Introduction:

The Hon'ble National Green Tribunal (NGT), New Delhi as registered Original Application No. 774 of 2023 based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta Mound (Mound), a heritage site. The complainant in his letter petition addressed to the Hon'ble NGT stated that mining has started in Pandavulagutta (Mound) near his agricultural land, a heritage site, due to its mining may damage occur to the surrounding environment and requested to stop the mining and save the Mound and save their future.

The Hon'ble NGT, New Delhi vide Order dated 08.02.2024 constituted a Joint Committee comprising 1) District Collector, Karimnagar, 2) DFO, Karimnagar, 3) Telangana State Pollution Control Board – Nodal agency and directed the Joint Committee to file a Factual and Action Taken Report and directed the Respondents to file reply / response within 2 months from the date of Judgment to the Hon'ble NGT, Chennai. The Telangana State Pollution Control Board will be the Nodal agency.

Constitution of the Joint Committee:

In compliance to the Hon'ble NGT order dated 08.02.2024 in O.A.No.774 of 2023, the Joint Committee was constituted comprising the following officers:

- a. Sri K. Maheshwar, Revenue Divisional Officer, Karimnagar – Representative of the District Collector, Karimnagar District,
- b. Smt. Ch. Balamani , I.F.S., District Forest Officer, Karimnagar District,
- c. Sri D.Narender, Senior Environmental Engineer, Zonal Office, Hyderabad - Representative of the TSPCB, Hyderabad.

Terms of reference (TOR) to the Joint Committee:

The Joint Committee to file a Factual and Action Taken Report and directed the Respondents to file reply / response within 2 months from the date of Judgment to the Hon'ble NGT, Chennai.

The Joint Committee Meeting and Inspection:

The Joint Committee along with Sri N. Ramachary, Asst. Director Mines & Geology, Karimnagar District & Environmental Engineer, TSPCB, Regional Office, Ramagundam have inspected the Pandavulagutta (Mound) located at Bommanapally (V), Chigurumamidi (M), Karimnagar District on 30.03.2024.

At the time of inspection, Sri Sudagoni Vishnu applicant/petitioner was contacted and accompanied during the visit and farmers of neighboring lands were also present during the visit.

During the inspection, the Colour Granite mining unit holders were also present. The following observations are made by the Joint Committee:

- It is submitted that there is hillock (granite rock) existing which is locally known as Pandavula Gutta.
- It is noticed that the petitioner village is located about 1 km from hillock and he informed that due to mining of the granite rock there might be disturbance to the natural ecology.
- It is observed that the hillock is having granite rock and no vegetation is observed over the hillock and plantation is present in the bottom of the hillock.
- As per the Revenue department records, the hillock area is located in Sy.No.422 of Bommanapally (V), Chigurumamidi (M), Karimnagar District, which is a Government land.
- As per the Forest department, there is no Reserve Forest identified in the hillock and surrounding areas.
- The mining Department has given mining lease to the following 3 numbers of Colour Granite mining units at Pandavula Gutta, which is a Govt. Land located at Bommanapally (V), Chigurumamidi (M), Karimnagar District.
 - i) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
 - ii) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
 - iii) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
- All the 3 Colour Granite mining units are possessing valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA), Consent for Establishment (CFE) & Consent for Operation (CFO) obtained from Pollution Control Board, Quarry lease work order obtained from Mines & Geology Department.
- The details of the quarry leases are submitted are as follows:

Sl. No	Name of the lease & location	Tahsildar Chigurumamidi Mandal NOC Details	EC	CFE	CFO	DM & G, Hyd Procs No.	ADM & G, Karimnagar procs. No.	Present status
1	M/s. Bherunath Stonex Export (Lease period from 03.12.2022 to 02.12.2042) transferred from Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapally (V), Chigurumamidi (M)	Lr.No.B/1130/2018, Dt. 11.06.2018	SEIAA/T S/OL/ KRM82/2019-397, Dt. 01.02.2020	Order No.1097-RGM/TSPCB/ZO-HYD/CFE/2020-1113, Dt. 19.03.2020	Order No.1097-RGM/TSPCB/ZO-HYD/CFE/2020-1114, Dt. 19.03.2020	21011 9/ R1-3/2019, Dt.03.06.2022 and I/KRM/7051, Dt.24.08.2023	7712/Q1/2016, Dt. 03.12.2022 and 7712/Q1/2016, Dt. 13.10.2023	Working

2	M/s. Shree Veer Teja Granites (Lease period from 10.10.2023 to 09.10.2043) transferred from M/s. Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (V), Chigurumamidi (M)	Lr.No.B/7 90/2010, Dt.31.03.2016	SEIAA/T S/OL/KR M- 157/2020 -, Dt: 22.03.2021	Order No.1203-RGM/TS PCB/ZO-HYD /CFE/20 22-1329, Dt:10.01.2022	Order No.1203-RGM/TS PCB/ZO-HYD /CFO/202 2-1335, Dt: 12.01.2022	QK/K RM/L OI500 701, Dt.03-09-2022 and I/KRM 77050, Dt.23-08-2023	11796/Q1/2010 , Dt.09-06-2023 and 11796/Q1/2010 , Dt:10-10-2023	Working
3	M/s. Sri Mathrusri Granites over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (V), Chigurumamidi (M) (Lease period from 02.06.2023 to 01.06.2043)	Lr.No.B/7 87/2010, Dt.31.03.2016	SEIAA/T S/OL/KR M- 174/2021 -,Dt: 08.06.2021	Order No.1204-RGM/TS PCB/ZO-HYD /CFE/20 22-1326, Dt:10.01.2022	Order No.1204-RGM/TS PCB/ZO-HYD /CFO/202 2-1336, Dt: 12.01.2022	QL/K RM/L OI500 700, Dt.03-09-2022	11786/Q1/2010 , Dt.09-06-2023	Non-Working

- During the visit of the Joint Committee, it is observed that presently, 2 quarries i.e., M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine) and M/s. Sushmitha Granites (2.50 Ha Colour granite Mine) are under operation and third quarry i.e., M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) has not yet started operations.
- The granite waste generated are stored in the earmarked area.
- It is observed that there are no Forest existing proximity to the Pandavulagutta (Mound), but there are water bodies at 0.89 KMs distance.
- There are no temples existing on the mound and Pandavulagutta (Mound) has no historical significance and not recognized as a heritage site.
- There is no human habitation within a kilometer distance from all sides of the Pandavulagutta (Mound).
- As per the time line maps, there is vegetation all around the hillock (Pandavula Gutta) before 2020.
- The status of the individual mines operating in the area are as follows:

I) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.

- M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 01.02.2020 for Mining of Colour granite – 25,650 m³/Annum over an extent of 2.00 Ha. The E.C order is valid for a period of 9 years OR the expiry date of quarry lease period

issued by the Government of Telangana, whichever is earlier. As per EC, it was reported that the life of the mine is 9 years.

- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 19.03.2020 and Consent for Operation (CFO) of the Board vide orders dated 19.03.2020 for mining of Colour granite – 25,650 m³/Annum over an extent of 2.00 Ha and which is valid upto 31.01.2025.
- The unit is under operation.
- It is an open-cast semi mechanized Mine. The unit is carrying out jack hammer drilling & wedge cutting by wire saw operations and using cracking powder for separation of blocks from mother rock. The unit is adopting wet drilling operations to control dust emissions. The unit representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
- The unit has provided a mobile water tanker and wetting the haul roads with tanker to control fugitive dust emissions.

II) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.

- M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 22.03.2021 for Mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 11 years (@12,000 m³/annum).
- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha and which is valid upto 30.11.2026.
- The unit is under operation.
- It is an open-cast semi mechanized Mine. The unit is carrying out jack hammer drilling & wedge cutting by wire saw operations and using cracking powder for separation of blocks from mother rock. The unit is adopting wet drilling operations to control dust emissions. The unit representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
- The unit has provided a mobile water tanker and wetting the haul roads with tanker to control fugitive dust emissions.

III) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

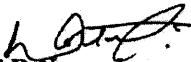
- M/s. Mathru Sri Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 08.06.2021 for Mining of Colour granite – 18,018 m³/Annum over an extent of 3.60 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 13 years (@18,018 m³/annum).
- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 18,018 m³/Annum over an extent of 3.60 Ha and which is valid upto 30.11.2026.
- The unit has not yet started Granite mining operations.


The EC, CFE & CFO orders of the above 3 Colour Granite mining units are submitted as Annexure-I, Quarry lease work order obtained from Mines & Geology Department is submitted as Annexure-II as and Photographs collected by Joint committee during the visit are submitted as Annexure-III.


Recommendations:

1. The three Colour Granite mining units are possessing valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA), Consent for Establishment (CFE) & Consent for Operation (CFO) obtained from Pollution Control Board, Quarry lease work order obtained from Mines & Geology Department.
2. Thick Green belt with wide root spreading & tall growing trees may be developed along the mining area to prevent soil erosion.
3. The mining shall be restricted to permitted lease area by fixing boundaries.
4. The granite waste shall be stored in the earmarked area and backfilled and reclaimed.
5. The granite mining units shall adopt wet drilling operations to control dust emissions.

Submitted:


Sri D. Narendar,
Senior Environmental
Engineer, Zonal Office,
Hyderabad -
(Representative of TSPCB)


Smt. Ch. Balamani, I.F.S.,
District Forest Officer,
Karimnagar District


Sri K. Maheshwar,
Revenue Divisional Officer,
Karimnagar -
Representative of the
District Collector,
Karimnagar District

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI (SZ)
ORIGINAL APPLICATION NO.92 OF 2024**

IN THE MATTER OF:

Sudhagoni Vishnu.

...Applicant(s)

-VS-

The Chief Secretary,
Govt. of Telangana and Ors.

...Respondent(s)

REPORT FILED BY THE R-1 MINES AND GEOLOGY

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Place: Chennai

Date: 15.04.2025



Mrs. H. Yasmeen Ali,
Standing counsel for 1st Respondent.

Detail Note Submitted on the complaint received from Sudagoni Vishnu @ gmail.com regarding mining of the mound (Pandavulagutta) near Ullampally village, Chigurumamidi Mandal, Karimnagar District on implementation of the recommendations of the Joint Inspection dated: .

It is submitted that, in connection to the complaint lodged by Sudagoni Vishnu @ gmail.com regarding mining of the mound (Pandavulagutta) near Ullampally Village, Chigurumamidi Mandal, Karimnagar District. As per the instructions a joint inspection was conducted by the team consisting of Revenue Divisional Officer, Karimnagar, Senior Environmental Engineer, Zonal Office, Hyderabad, representative of TS Pollution Control Board, and District Forest Officer, Karimnagar on 30.03.2024.

Sl. No	Name of the lease & location	Tahsildar Chigurumamidi Mandal NOC Details	EC	CFE	CFO	DM&G,Hyd Procgs.No.	This office Procgs.No	Present status
1	Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapalli (v); Chigurumamidi(M) transferred in favour of M/s. Bherunath Stonex Export (Lease Period from 03.12.2022 to 02.12.2042)	Lr.No.B/1 130/2018, Dt:11-06-2018	SEIAA/TS/OL/KRM-82/2019-397, Dt:01-02-2020	Order No.1097-RGM/T SPCB/Z O-HYD/C FE/2020-1113, Dt:19-03-2020	Order No.1097-RGM/T SPCB/Z O-H/CFE/2020-1114, Dt:19-03-2020	210119/R1-3/2019, Dt:03-06-2022 and 1/KRM/7051, Dt:24-08-2023	7712/Q1/2016, Dt:03-12-2022 and 7712/Q1/2016, Dt:13-10-2023	Working
2	M/s.Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) transferred in favour of M/s. Shree Veer Teja Granites (Lease Period from 10.10.2023 to 09.10.2043)	Lr.No.B/7 90/2010, Dt:31-03-2016	SEIAA/TS/OL/KRM-157/2020-, Dt:22-03-2021	Order No.1203-RGM/T SPCB/Z O-HYD/C FE/2022-1329, Dt:10-01-2022	Order No.1203-RGM/T SPCB/Z OH/CFE/2022-1335, Dt:12-01-2022	QL/KRM/L OI500701, Dt:03-09-2022 and 1/KRM/7050, Dt:23-08-2023	11796/Q1/2010, Dt:09-06-2023 and 11796/Q1/2010, Dt:10-10-2023	Working
3	M/s.Sri Mathrusri Granites, over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) Karimnagar District (Lease Period from 02.06.2023 to 01.06.2043)	Lr.No.B/7 87/2010, Dt:31-03-2016	SEIAA/TS/OL/KRM-174/2021, Dt:08-05-2021	submitted	submitted	QL/KRM/L OI500700, Dt:03-09-2022	11786/Q1/2010, Dt:09-06-2023	Quarry operations are not yet commenced.

The joint inspection team recommended following conditions that has to be implemented by the granite quarry lease holders. It is submitted that soon after the receipt of the joint inspection team recommendations this office has communicated the recommendations to the above said granite quarry leases holders through a letter. The recommendations and compliance is as follows.

S.No:	Measures proposed	Compliance	Remarks
1.	Thick green belt with wide root spreading & tall growing trees may be developed along the mining area to prevent soil erosion	So far only two granite quarry leases are started their operations and planted 300 sapling.	This office will ensure periodical inspection and year wise plantation.
2	The mining shall be restricted to permitted lease area by fixing boundaries.	The workings are well within the granted area only.	Boundaries were verified with DGPS survey and the lease holders erected boundary pillars around the quarry leases. Periodical verification will be done.
3	The granite waste shall be stored in the earmarked area and back filling and reclaimed.	Instructed the quarry lease holders for strict implementation of the quarry plan.	Periodical verification will be done. If found any violation necessary cancellation proposals will be submitted.
4	The granite mining units shall adopt wet drilling operations to control dust emissions.	The quarry lease holders are adopted wet drilling by placing wet gunny bags at the mouth of the drilling holes to arrest the dust emissions.	Periodical verification will be done.

This is submitted for kind perusal and necessary action.

Seema 22/10/2024
Asst. Director of Mines & Geology,
Karimnagar.

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

No.B/ 789/2010

Office of the
Tahsildar, Chigurumamidi
Date: 5) - 03 -2016.



To
Asst. Director of Mines & Geology,
Karimnagar

Sir,

Sub: Mines and Quarries – Applications for grant of quarry lease for color granite over an extant of 4.00 Hectors in SY.No. 422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District – Filed by M/s Mathru sri Granites – Issue of No Objection Certificate of the applied area – Requested – Reg.

Ref: Letter No. 11786/Q1/2010, Dated: 05-11-2015 of the ADM&G, Karimnagar.

I invite your attention to the reference cited and state that the reference cited, it was requested to furnish No Objection Certificate along with specific recommendations and objections if any to grant the quarry lease in the subject area of 4.00 Hectors of Govt. Land in Sy No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District in favour of S. Lingamurthy S/o Late Veeraiah, H.No.2-8-534 Srinagar Colony Road, Hanmakonda.

In this matter I personally visited the proposed colour granite quarry along with Mandal Surveyor. The Village Bommanapalli situated about 2.25 kms from the proposed quarry. (photographs enclosed). The proposed color granite quarry is Govt. Land and fully covered with hillock and not fit for cultivation. There are no structures, high tension electrical poles etc., in the proposed site an extant of 4.00 Hectors.

As per G.O.Ms. No. 4, Revenue (Assn.I) Department, dt. 19.01.2015 the particulars are furnished as under.

1	Proposed Extant of Land	4.00 Hects
2	Classification of Land	Govt Land
3	Proximity to Forest, Tanks, lake or Irrigation Source	No
4	Proximity to habitation	No
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighboring land	No

In view of the above, there is No Objection to grant quarry lease to M/s Mathru sri Granites for colour granite in Sy.No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District over an extant of 4.00 Hectors. The location sketch duly attested is sent herewith for further necessary action.

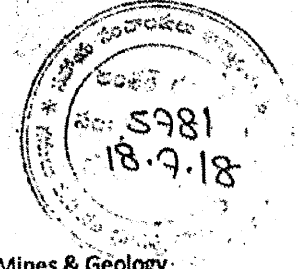
Encls : As above

Yours faithfully


Tahsildar

Chigurumamidi, Mandal,
3/13/16

Copy Submitted to the District Collector, Karimnagar for favour of kind information.
Copy to the Revenue Divisional Officer, Karimnagar for favour of kind information.



GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From:
G. Sudhakar
Tahsildar, Chigurumamidi

To
The Assistant Director of Mines & Geology
Karimnagar.

Lr.No.B/1130/2018, Dt:11.06.2018

Sir,

Sub: Mines and Quarries - Chigurumamidi (M)- Bommanapalli (V) - Issue of NOC to an extent of (2.00) Hectors out of Sy No. 422 Govt. lands situated at Bommanapalli (v) for grant of quarry lease for colour granite to M/s Sree Sakthi Ganapathi Rocks NOC called for - Submitted-Reg.

Ref: Your Letter No.7712/01/2016 DT: 19-08-2016

Invite your attention to the reference cited and state that in the reference cited, it was requested to furnish No Objection Certificate along with specific recommendations and objections if any to grant the quarry lease in the subject area of (2.00) Hects of Govt. Land in Sy No .422 Govt. land of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District in favour of M/ M/s Sree Sakthi Ganapathi Rocks.

In this matter I personally visited the proposed colour granite quarry along with Mandal Surveyor .The Village Bommanapalli Situated about 2 kms from the proposed quarry .The proposed colour granite quarry is Govt Land and fully covered with hillock and not fit for cultivation .There are no temples ,structures ,high tension electrical poles etc., in the proposed site an extent of (2.00) Hects.

As per G.O.Ms .No.4 Revenue (Assn.I) Department, dt.19.01.2015 the particulars are furnished as under:

1	Proposed Extent of Land	(2.00).Hect
2	Classification of Land	Govt. land
3	Proximity to Forest, tank, lake or Irrigation Source	No
4	Proximity to habitation	2 Km
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighboring lands.	NO

In view of the above, there is No Objection to grant quarry lease to M/s. M/s Sree Sakthi Ganapathi Rocks for colour granite in Sy.No 422 of Bommanapalli Village, Chigurumamidi Mandal, and Karimnagar District over an extent of 2 .00 .Hects. The location sketch duly attested is sent herewith for further necessary action.

Yours faithfully

Tahsildar

Chigurumamidi Mandal

Copy Submitted to the District Collector, Karimnagar for favour of kind information
Copy Submitted to the Revenue Divisional Officer, Karimnagar for favour of Kind information.

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

Office of the
Tahsildar, Chigurumamidi
Date: 21-03-2016.

No.B/790/2010

To
Asst. Director of Mines & Geology,
Karimnagar

Sir,

Sub: Mines and Quarries – Applications for grant of quarry lease for color granite over an extant of 3.00 Hectas in SY.No. 422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District – Filed by M/s Suhmitha Granites – Issue of No Objection Certificate of the applied area – Requested – Reg.

Ref: Letter No. 11796/Q1/2010, Dated: 05-11-2015 of the ADM&G, Karimnagar.

I invite the your attention your attention to the reference cited and state that the reference cited, it was requested to furnish No Objection Certificate along with specific recommendations and objections if any to grant the quarry lease in the subject area of 3.00 Hects of Govt. Land in Sy No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District in favour of Kumari S.Suhmitha D/o Lingamurty, H.No.2-8-534 Srinagar Colony Road, Hanmakonda.

In this matter I personally visited the proposed colour granite quarry along with Mandal Surveyor The Village Bommanapalli situated about 2.25 kms from the proposed quarry.(photographs enclosed). The proposed color granite quarry is Govt. Land and fully covered with hillock and not fit for cultivation. There are no structures, high tension electrical poles etc., in the proposed site an extant of 3.00 Hects.

As per G.O.Ms. No. 4 ,Revenue (Assn.I) Department, dt. 19.01.2015 the particulars are furnished as under.

1	Proposed Extant of Land	3.00 Hects
2	Classification of Land	Govt Land
3	Proximity to Forest, Tanks, lake or Irrigation Source	No
4	Proximity to habitation	No
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighboring land	No

In view of the above, there is No Objection to grant quarry lease to M/s for colour granite in Sy. No. 422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District over an extant of 3.00 Hectors. The location sketch duly attested is sent herewith for further necessary action.

Encls: As above

22/10/24
Asst. Director of Mines & Geology,
KARIMNAGAR.

Yours faithfully

Tahsildar,
Chigurumamidi, Mandal.

Copy Submitted to the District Collector, Karimnagar for favour of kind information.
Copy to the Revenue Divisional Officer, Karimnagar for favour of kind information.

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

No. B/786/2010

Office of the
Tahsildar, Chigurumamidi
Date: 5/03-2016.

To
Asst. Director of Mines & Geology,
Karimnagar

Sir,

Sub: Mines and Quarries – Applications for grant of quarry lease for color granite over an extant of 4.00 Hectors in SY.No. 422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District – Filed by M/s Mathru sri Granites – Issue of No Objection Certificate of the applied area – Requested – Reg.

Ref: Letter No. 11786/Q1/2010, Dated: 05-11-2015 of the ADM&G, Karimnagar.

I invite the your attention your attention to the reference cited and state that the reference cited, it was requested to furnish No Objection Certificate along with specific recommendations and objections if any to grant the quarry lease in the subject area of 4.00 Hectors of Govt. Land in Sy No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District in favour of S. Lingamurthy S/o Late Veeraiah, H.No.2-8-534 Srinagar Colony Road, Hanmakonda.

In this matter I personally visited the proposed colour granite quarry along with Mandal Surveyor. The Village Bommanapalli situated about 2.25 kms from the proposed quarry. (photographs enclosed). The proposed color granite quarry is Govt. Land and fully covered with hillock and not fit for cultivation. There are no structures, high tension electrical poles etc., in the proposed site an extant of 4.00 Hectors.

As per G.O.Ms. No. 4, Revenue (Assn.I) Department, dt. 19.01.2015 the particulars are furnished as under.

1	Proposed Extant of Land	4.00 Hects
2	Classification of Land	Govt Land
3	Proximity to Forest, Tanks, lake or Irrigation Source	No
4	Proximity to habitation	No
5	Whether mining will affect habitation	No
6	Whether mining will affect agriculture in neighboring land	No

In view of the above, there is No Objection to grant quarry lease to M/s Mathru sri Granites for colour granite in Sy.No.422 of Bommanapalli Village Chigurumamidi Mandal, Karimnagar District over an extant of 4.00 Hectors. The location sketch duly attested is sent herewith for further necessary action.

Encls : As above

Yours faithfully

Tahsildar
Chigurumamidi, Mandal.

Copy Submitted to the District Collector, Karimnagar for favour of kind information.
Copy to the Revenue Divisional Officer, Karimnagar for favour of kind information.

Asst. Director of Mines & Geology,
KARIMNAGAR.

Image showing Quarry leases of Bommanapally (W), Chigurumamidi (M), Karimnagar District

Write a description for your map.

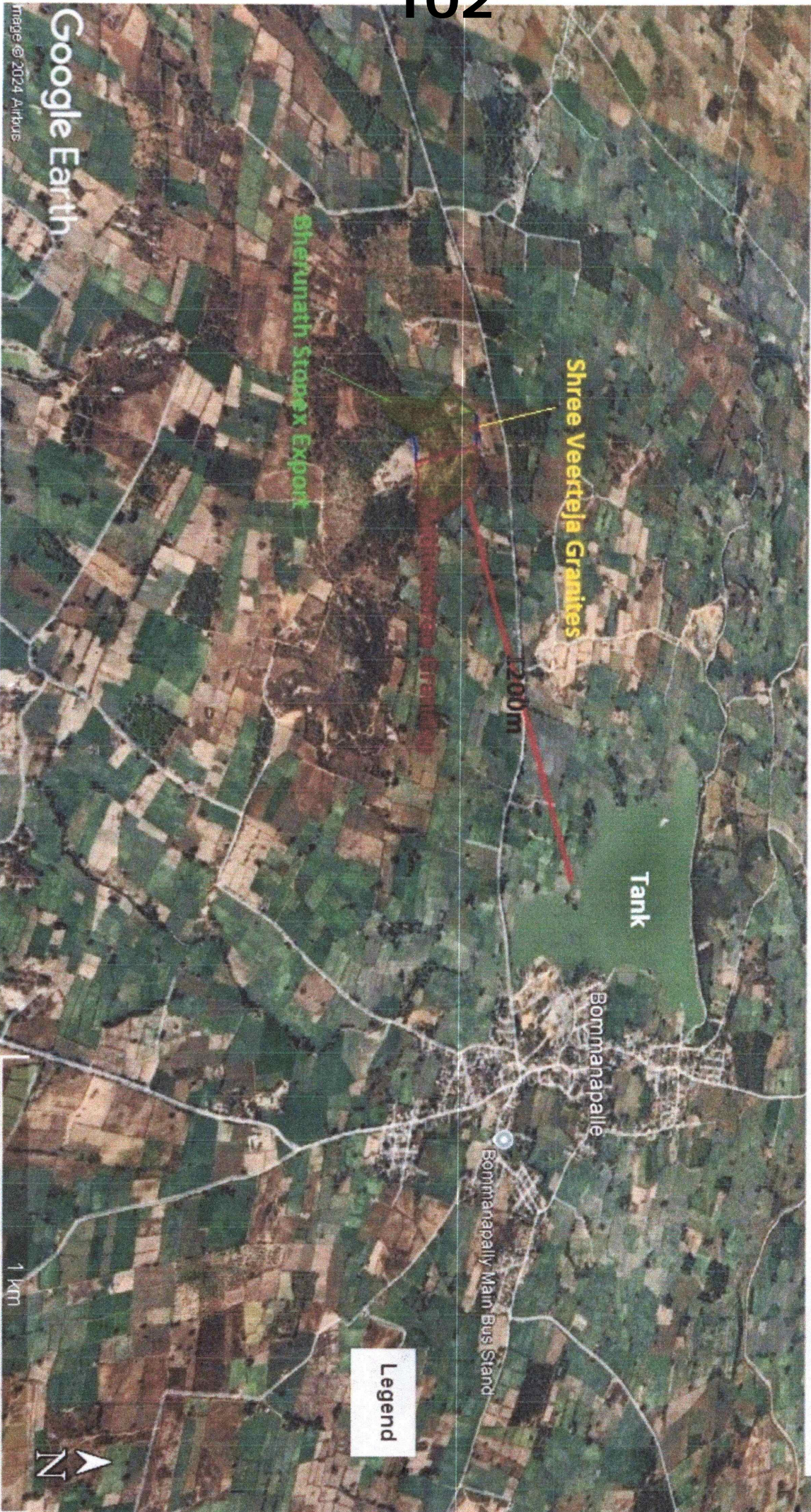
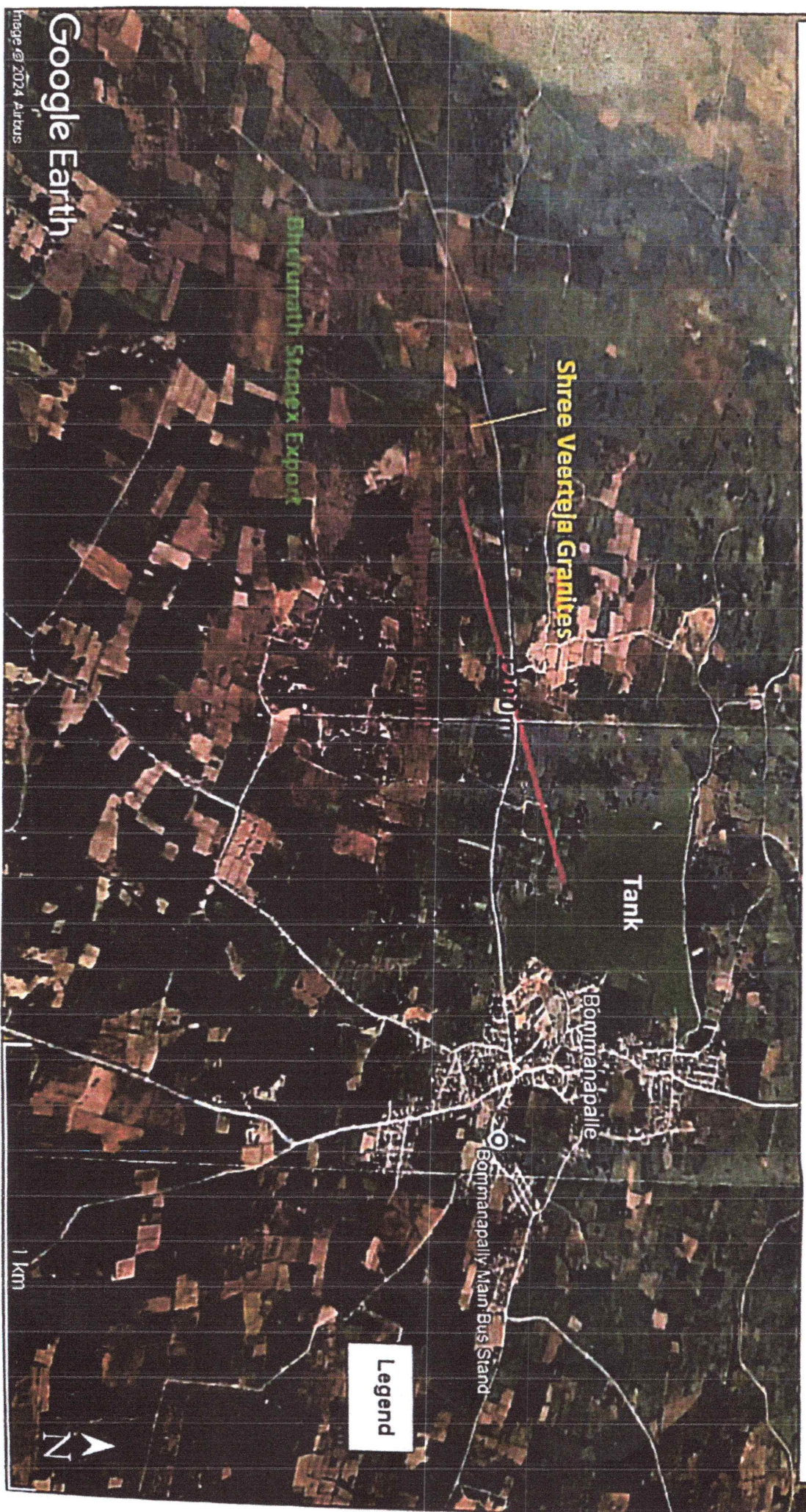


Image showing Quarry leases of Bommanapally (V), Chigurumamidi (M), Karimnagar District

Write a description for your map.



**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 92 OF 2024 (SZ)
[Earlier, OA No. 774 of 2023 (PB)]**

IN THE MATTER OF:

Sudhagoni Vishnu

....

Applicant(s)

Versus

The Chief Secretary,
Govt of Telangana and Ors

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB)
(RESPONDENT No. 2)**

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3.	Annexure-II – Respondent Board Notice dated 26.07.2025 issued M/s.Sree Sakthi Ganapathi Rocks (2.0 Ha), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.	16 – 17
4.	Annexure-III – Respondent Board Notice dated 26.07.2025 issued M/s.Mathru Sri Granites (3.60 Ha), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.	18 – 19
5.	Annexure-IV – Hon'ble NGT, Chennai Order dated 06.06.2025.	20 – 21

Place: Hyderabad.

Date: 05-08-2025.

10/8/25

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT No.2) IN OA No. 92 OF 2024 (SZ) [EARLIER, OA No. 774 OF 2023 (PB), HON'BLE NGT, NEW DELHI.]

It is to submit that, an Original Application was registered as Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi as OA No. 774 of 2023 (PB) based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District. The complainant in his letter petition addressed to the Hon'ble NGT stated that mining has started in Pandavulagutta (Mound) near his agricultural land, a heritage site, due to its mining may damage occur to the surrounding environment and requested to stop the mining and save the Mound and save their future. The Hon'ble NGT, New Delhi has transferred the case to Hon'ble NGT, Chennai and renumbered as O.A. No. 92 of 2024 (SZ).

The Hon'ble NGT, New Delhi vide Order dated 08.02.2024 has constituted a Joint Committee comprising of District Collector, Karimnagar; Divisional Forest Officer, Karimnagar and Telangana State Pollution Control Board vide order dated 08.02.2024. In Compliance to the Hon'ble NGT Order, the Joint Committee has submitted its report on 16.04.2024 which was taken on record in the hearing held on 01.08.2024 and the case is under adjudication.

The Hon'ble NGT, Chennai in the hearing held on 06.06.2025 has ordered as follows:

1. The report submitted by the Department of Mines & Geology does not mention any violations committed by the quarry owners or any actions taken against them; it merely provides certain recommendations.
2. The Telangana State Pollution Control Board (TGPCB), though part of the Joint Committee, has not filed an independent report as to the action taken by them for the violation of the CFO condition.
3. The Mines and Geology Department also has to specifically state whether the quarry operations have been done beyond the permitted area.

4. Therefore, we direct the TGPCB to cause an inspection once again and file a detailed report about the conditions prevalent, violations (if any) noted, the action taken by them, etc.
5. Post the matter on 11.08.2025.

In this regard the following is submitted:

It is to submit that, the mining Department has given mining lease to the following three (3) numbers of Colour Granite mining units at Pandavula Gutta, which is a Govt. Land located at Bommanapally (V), Chigurumamidi (M), Karimnagar District.

- i) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.
- ii) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
- iii) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

All the 3 Colour Granite mining units are having valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA) and Quarry lease work order obtained from Mines & Geology Department.

It is to submit that officials of the Board, Zonal Laboratory, Warangal conducted Ambient Air Quality (AAQ) monitoring of the colour granite mines (3) & its surroundings and also collected Bore well/open well water samples from the colour granite mines and its surroundings. The details of the sampling locations and analysis results are submitted as follows:

AAQ Monitoring:

1. Name of the industry: Common Colour Granite Mine Quarry mound of M/s. Sree Sakthi Ganapathi Rocks, M/s. Sushmita Granites & M/s. Mathru Sri Granites.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM ₁₀ µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NOx µg/m ³	
1	Ambient Air Quality Monitoring conducted near office & staff kitchen room located at a distance of about 100 mts and towards North side at periphery of the Common Colour Granite Mine Quarry mound of M/s. Sree Sakthi Ganapathi Rocks, M/s. Sushmita Granites & M/s. Mathru Sri Granites.	ZLWGL25-07406	15.07.2025	01.00 PM to 09.00 PM	116	291	06	11	
							07	12	
		ZLWGL25-07407	15.07.2025 & 16.07.2025	09.00 PM to 05.00 AM	58	146	06	08	
								07	10
		ZLWGL25-07408	16.07.2025	05.00 AM to 01.00 PM	101	259	07	12	
								09	12
24 Hrs Average					92	--	07	11	
National Ambient Air Quality Standards (NAAQS)					100	--	80	80	
*Standards: National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B))] of E (P), Act, 1986. PM₁₀ , Particle size less than 10 micrometers, TSPM - Total Suspended Particulate Matter, SO₂ - Sulphur Dioxide, NOx - Oxides of Nitrogen.									
Field observation:	1. The three industries were in operation at the time of AAQ Monitoring. 2. Water spraying is carrying out during hydraulic granite quarrying operations.								

	3. Rotating type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions. 4. Water spraying is carrying out on internal unpaved haul roads using flexible pipes to control fugitive dust emissions.
Remarks:	—

2. Name of the industry: M/s. Sushmitha Granites (2.50 Ha Colour granite Mine),
Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM ₁₀ µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
1	Ambient Air Quality Monitoring conducted at a distance of about 80 mts and towards North side at periphery of the quarry mound.	ZLWGL25-07399	15.07.2025	12.50 PM to 08.50 PM	130	327	09	18
		ZLWGL25-07400	15.07.2025 & 16.07.2025	08.50 PM to 04.50 AM	62	181	11	16
		ZLWGL25-07401	16.07.2025	04.50 AM to 12.50 PM	62	181	07	11
		ZLWGL25-07401	16.07.2025	04.50 AM to 12.50 PM	115	295	09	10
24 Hrs Average					102	--	10	14
National Ambient Air Quality Standards (NAAQS)					100	--	80	80
*Standards: National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B))] of E(P), Act, 1986. PM₁₀ - Particle size less than 10 micrometers, TSPM - Total Suspended Particulate Matter, SO₂ - Sulphur Dioxide, NO_x - Oxides of Nitrogen.								
Field observation:	<ol style="list-style-type: none"> The industry was in operation at the time of AAQ Monitoring. The industry is carrying out water spraying during hydraulic granite quarrying operations. The industry has provided drip type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions. The industry is carrying out water spraying on internal unpaved haul roads using flexible pipes to control fugitive dust emission. 							
Remarks:	--							

3. Name of the industry: M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM ₁₀ µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NOx µg/m ³
1	Ambient Air Quality Monitoring conducted at a distance of about 60 mts and towards West side at periphery of the quarry mound.	ZLWGL25-07396	15.07.2025	01.00 PM to 09.00 PM	135	345	07	12
							09	12
		ZLWGL25-07397	15.07.2025 & 16.07.2025	09.00 PM to 05.00 AM	79	223	05	08
							06	09
		ZLWGL25-07398	16.07.2025	05.00 AM to 01.00 PM	111	300	06	11
							08	13
24 Hrs Average					108	--	07	11
National Ambient Air Quality Standards (NAAQS)					100	--	80	80
*Standards: National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B)) of E(P), Act, 1986. PM ₁₀ - Particle size less than 10 micrometers, TSPM - Total Suspended Particulate Matter, SO ₂ - Sulphur Dioxide, NOx - Oxides of Nitrogen.								
Field observation:	<ol style="list-style-type: none"> The industry was in operation at the time of AAQ Monitoring. The industry is carrying out water spraying during hydraulic granite quarrying operations. The industry has provided drip type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions. The industry is carrying out water spraying on internal unpaved haul roads using flexible pipes to control fugitive dust emission. 							
Remarks:	--							

4. Name of the industry: M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

S.No	Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM ₁₀ µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NOx µg/m ³
1	Ambient Air Quality Monitoring conducted at a	ZLWGL25-07403	15.07.2025	01.10 PM to 09.10 PM	126	332	14	16
							11	18
		ZLWGL25-	15.07.2025	09.10 PM	74	175	08	12

distance of about 70 mts and towards East side at periphery of the quarry mound.	07404	&	to			07	11
	ZLWGL25-07405	16.07.2025	05.10 AM			09	14
		16.07.2025	05.10 AM to 01.10 PM	116	309	14	18
24 Hrs Average				105	--	11	15
National Ambient Air Quality Standards (NAAQS)				100	--	80	80
<p>*Standards: National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B))] of E(P), Act, 1986. PM₁₀ - Particle size less than 10 micrometers, TSPM - Total Suspended Particulate Matter, SO₂ - Sulphur Dioxide, NO_x - Oxides of Nitrogen.</p>							
Field observation:	<ol style="list-style-type: none"> 1. The industry was in operation at the time of AAQ Monitoring. 2. The industry is carrying out water spraying during hydraulic granite quarrying operations. 3. The industry has provided rotating type mobile water sprinklers at quarrying operations area and operating to control fugitive dust emissions. 4. The industry is carrying out water spraying on internal unpaved haul roads using flexible pipes to control fugitive dust emission. 						
Remarks:	--						

5. Sample description: Residence of Shaik Imam, S/o.Shaik Subhan, H.No.1-78, Thurka Khasa colony, Ullampally (V), Chigurumamidi (M), Karimnagar District.

Sampling Location	Sample No	Date of Sampling	Time & duration of sampling	PM ₁₀ µg/m ³	TSPM µg/m ³	PM _{2.5} µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring conducted on roof top of the residence of Shaik Imam. S/o.Shaik Subhan, H.No.1-78, Thurka Khasa colony, Ullampally (V), Chigurumamidi (M), Karimnagar District.	ZLWGL25-07409	15.07.2025	01.30 PM to 09.30 PM	69	165	24	04	09
								05
	ZLWGL25-07410	15.07.2025 & 16.07.2025	09.30 PM to 05.30 AM	45	113		06	09
								06
	ZLWGL25-07411	16.07.2025	05.30 AM to 01.30 PM	63	148		04	10
								06

24 Hrs Average	59	--	05	09
National Ambient Air Quality Standards (NAAQS)	100	--	60	80
*Standards: National Ambient Air Quality Standards, CPCB Notification, New Delhi Dt. 18.11.2009 [(Schedule VII) (Rule 3(3B))] of E(P), Act, 1986. PM₁₀ Particle size less than 10 micrometers, TSPM - Total Suspended Particulate Matter, PM_{2.5} Particle size less than 2.5 micrometers, SO₂ - Sulphur Dioxide NO_x -Oxides of Nitrogen.				
Field observation:	1. The three industries were in operation at the time of AAQ Monitoring. 2. The AAQ monitoring site is located at a distance of about 1.2 Km towards South side from quarry mound (Pandavula Gutta). 3. The complainant (Sri. Sudagoni Vishnu) was accompanied with monitoring team during AAQ monitoring at Ullampally (V).			
Remarks:	--			

Borewells & Open wells:

Sample No.	Point of Sample				
07402	Water Sample collected from bore well located at North side periphery with the quarry mound (Pandavulagutta) premises (which is a common raw water source for three colour granite mine quarries, i.e. M/s. Sree Sakthi Ganapathi Rocks, M/s. Susmitha Granites & M/s. Mathru Sri Granites.				
S. No	Parameter	Units	Sample No.	IS 10500:2012	
			07402 Values	Acceptable Limit	Permissible Limit in the absence of Alternate Source
1	pH at 25 ^o C	-	6.62	6.5-8.5	No Relaxation
2	Electrical Conductivity	µS/cm	467	-	-
3	Total Suspended Solids	mg/L	06	-	-
4	Total Dissolved Solids	mg/L	276	500	2000
5	Chemical Oxygen Demand (COD)	mg/L	04	-	-
6	Chlorides as CT	mg/L	15	250	1000
7	Sulphates as SO ₄ ⁻²	mg/L	07	200	400
8	Total alkalinity as CaCO ₃	mg/L	136	200	600
9	Total Hardness as CaCO ₃	mg/L	168	200	600
10	Calcium as Ca ⁺⁺	mg/L	54	75	200
11	Magnesium as Mg ⁺⁺	mg/L	08	30	100
12	Fluoride as F ⁻	mg/L	0.8	1.0	1.5
13	Nitrates as NO ₃ ⁻	mg/L	8.3	45	No Relaxation

14	Phosphates as P	mg/L	<0.05	-	-
15	Boran as B	mg/L	<0.5	<0.5	1.0
Units:	• All values are expressed in mg/l, except pH, EC.				
Note:	<ul style="list-style-type: none"> • *Standard methods of APHA, 24th Edition. • Results related to sample as received. • "-" Indicates standard not mentioned in IS10500:2012. 				
Remarks:	-				

Sample No.	Point of Sample
07412	Water sample collected from Open well located in agricultural lands of Sri. Gaddam Sammaiah, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.0 Km towards South side of quarry mound (Pandavula Gutta).
07413	Water sample collected from bore well located in agricultural lands of Sri. S. Mahesh Goud, F/o Sri. Sudagouni Vishnu, complainant, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.0 Km towards South side of quarry mound (Pandavula Gutta).
07414	Water sample collected from Open well located in agricultural lands of Sri. S Mahesh Goud, F/o Sri. Sudagouni Vishnu, complainant, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.0 Km towards South side of quarry mound (Pandavula Gutta).
07415	Water sample collected from Bore well located in Masjid Thurka Khasha Colony, Ullampally (V), Chigurumamidi (M), Karimnagar District located at a distance of about 1.2 Km towards South side of quarry mound (Pandavula Gutta).

S. No	Parameter	Sample No.				Drinking water standards IS 10500:2012	
		07412	07413	07414	07415	Max. Permissible Limit	Acceptable Limit
		Values					
1	PH	6.83	6.99	6.90	6.88	No relaxation	6.5-8.5
2	Electrical Conductivity	695	961	874	1139	--	--
3	Total Suspended Solids	06	07	06	08	--	--
4	Total Dissolved Solids	413	615	551	752	2000	500
5	Chemical Oxygen Demand (COD)	16	12	08	14	--	--
6	Chlorides as Cl ⁻	42	87	67	122	1000	250
7	Sulphates as SO ₄ ²⁻	60	75	69	62	400	200
8	Total Hardness as CaCO ₃	206	333	289	387	600	200
9	Calcium as Ca ⁺⁺	56	102	84	108	200	75
10	Magnesium as Mg ⁺⁺	16	19	19	47	100	30
11	Total alkalinity as CaCO ₃	185	221	216	220	600	200

12	Nitrates as NO ₃ ⁻	15	08	20	21	No relaxation	45
13	Fluoride as F	1.1	0.82	1.0	0.86	1.5	1.0
14	Phosphates as P	<0.05	<0.05	<0.05	<0.05	—	—
15	Boran as B	<0.5	<0.5	<0.5	<0.5	1.0	0.5
Units:	All values are expressed in mg/ltr, except pH, EC.						
Note:	*Results related to samples as received. "-" Indicates standard not mentioned in IS10500:2012						

The Board officials inspected the Granite mining units located in Bommanapally (V), Chigurumamidi (M), Karimnagar District on 23.07.2025. The compliance status of the individual Granite mining units is submitted as follows:

i. M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

1. M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
2. The industry has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 22.03.2021 for Mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 11 years (@12,000 m³/annum).
3. Subsequently, the industry has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha and which is valid upto 30.11.2026.
4. During the inspection, the mine was in operation.
5. It is an open-cast colour granite mine and carrying out quarrying operations in semi mechanized method.
6. The industry is carrying out wet drilling operations using jack hammers & wedge cutting with wire saw machine in wet condition and using cracking powder for separation of blocks from mother rock to control dust emissions.

7. The industry has provided pits for collection of silt / sediment and rain water runoff covering mine working pit area, loading and unloading area & overburden storage area and using the settled water for dust suppression in the premises.
8. The three colour granite mining units have provided a common mobile water spraying tanker (1x5KL) for wetting the haul roads and other service roads. The industries were directed to carryout regular wetting of haul roads, loading & unloading and other operations areas to control fugitive dust emissions
9. The Board Officials has conducted Ambient Air Quality Monitoring at a distance of about 80 mts and towards North side at periphery of the quarry mound on 15.07.2025 & 16.07.2025. The analysis results show that the PM₁₀ value is 102 µg/m³, marginally exceeding the prescribed standard of 100 µg/m³.
10. The Board has issued a Notice to the industry on 26.07.2025 (Annexure-I).

ii. M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.

1. M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
2. The industry has obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 01.02.2020 for Mining of Colour granite – 25,650 m³/Annum over an extent of 2.00 Ha. The E.C order is valid for a period of 9 years OR the expiry date of quarry lease period issued by the Government of Telangana, whichever is earlier. As per EC, it was reported that the life of the mine is 9 years.
3. Subsequently, the industry has obtained Consent for Establishment (CFE) of the Board vide orders dated 19.03.2020 and Consent for Operation (CFO) of the Board vide orders dated 19.03.2020 for mining of Colour granite – 25,650 m³/Annum over an extent of 2.00 Ha and which was expired on 31.01.2025. The TGPCB, Regional Office, Ramagundam has issued a Notice to the industry

on 13.02.2025 to apply for CFO&HWA (renewal) and now, the industry has applied for CFO&HWA (renewal) of the Board through OCMMS online on 29.07.2025 and the same is under process.

4. During the inspection, the industry was in operation.
5. It is an open-cast colour granite mine and carrying out quarrying operations in semi mechanized method.
6. The industry is carrying out wet drilling operations using jack hammers & wedge cutting with wire saw machine in wet condition and using cracking powder for separation of blocks from mother rock to control dust emissions.
7. The industry representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
8. The industry has provided pits for collection of silt / sediment and rain water runoff covering mine working pit area, loading and unloading area & overburden storage area and using the settled water for dust suppression in the premises.
9. The three colour granite mining units have provided a common mobile water spraying tanker (1x5KL) for wetting the haul roads and other service roads. The industries were directed to carryout regular wetting of haul roads, loading & unloading and other operations areas to control fugitive dust emissions.
10. The Board Officials has conducted Ambient Air Quality Monitoring at a distance of about 60 mts and towards West side at periphery of the quarry mound on 15.07.2025 & 16.07.2025. The analysis results shows that the PM₁₀ value is 108 µg/m³, exceeding the prescribed standard of 100 µg/m³.
11. The Board has issued a Notice to the industry on 26.07.2025 (Annexure-II).

iii. M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

1. M/s. Mathru Sri Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
2. The industry has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 08.06.2021 for Mining of Colour granite – 18,018 m³/Annum over an extent of 3.60 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, It was reported that the life of the mine is 13 years (@18,018 m³/annum).
3. Subsequently, the industry has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 18,018 m³/Annum over an extent of 3.60 Ha and which is valid upto 30.11.2026.
4. During the inspection on 23.07.2025, the industry was not in operation.
5. It is an open-cast colour granite mine and carrying out quarrying operations in semi mechanized method.
6. The industry representative informed they are carrying out wet drilling operations using jack hammers & wedge cutting with wire saw machine in wet condition and using cracking powder for separation of blocks from mother rock to control dust emissions.
7. The industry has provided pits for collection of silt / sediment and rain water runoff covering mine working pit area, loading and unloading area & overburden storage area and using the settled water for dust suppression in the premises.
8. The three colour granite mining units have provided a common mobile water spraying tanker (1x5KL) for wetting the haul roads and other service roads. The industries were directed to carryout regular wetting of haul

roads, loading & unloading and other operations areas to control fugitive dust emissions.

9. The Board Officials has conducted Ambient Air Quality Monitoring at a distance of about 70 mts and towards East side at periphery of the quarry mound on 15.07.2025 & 16.07.2025. The analysis results shows that the PM_{10} value is $105 \mu g/m^3$, exceeding the prescribed standard of $100 \mu g/m^3$.

10. The Board has issued a Notice to the industry on 26.07.2025 (Annexure-III).

The Respondent Board will take necessary action after the receipt of reply to the notices issued by the three Granite Mining Units and will continue the regular monitoring of the units to ensure compliance of the directions / conditions.

Date: 01.08.2025.

Place: Ramagundam

B. Bhikshapathi
ENVIRONMENTAL ENGINEER
Environmental Engineer
Telangana Pollution Control Board
REGIONAL OFFICE
RAMAGUNDAM.



TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM

Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
 Jyotinagar – 505 215, Peddapalli District

Phone:08728-272597

Email: ee-rgm-tspcb@telangana.gov.in

Notice No.KNR-588/PCB/RO-RGM/2025-313

Date:26.07.2025

NOTICE

Sub : TGPCB – RO – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – **Notice Issued - Reg.**

- Ref :
1. CFO order.dt.12.01.2022.
 2. O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT
 3. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.
 4. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

WHEREAS you are operating Granite mining unit in the name of M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

WHEREAS the Board issued CFO & HWA to the industry vide order dated 12.01.2022 for mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha stipulating certain conditions and which is valid upto 30.11.2026.

WHEREAS an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

WHEREAS the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM₁₀ value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM₁₀ (avg.) 102 µg/m³ as against the standard 100 µg/m³).

WHEREAS the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and observed that the industry is not maintaining water consumption records.

In view of the above, you are hereby directed to take **Notice** as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.

J. B. Bhukshapathi
ENVIRONMENTAL ENGINEER
Environmental Engineer
Telangana Pollution Control Board
REGIONAL OFFICE,
RAMAGUNDAM.

To
M/s. Sushmitha Granites (2.50 Ha),
Sy.No.422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District
Contact no: 7742660584

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.



TELANGANA POLLUTION CONTROL BOARD

REGIONAL OFFICE, RAMAGUNDAM

Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapalli District

Phone:08728-272597

Email: ee-rgm-tspcb@telangana.gov.in

Notice No.KNR-511/PCB/RO-RGM/2025- 314

Date:26.07.2025

NOTICE

Sub : TGPCB – RO – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – **Notice Issued - Reg.**

Ref : 1. CFO order dt.19.03.2020.
2. Hon'ble NGT, Chennai orders passed in O.A.No.106 to 112 of 2016 (SZ), dated 25.01.2017.
3. CPCB Lr.No.B-29016/04/06/IPC-I/10597-10636, dated 03.03.2017.
4. T.O. Notice dated 13.02.2025.
5. O.A. No. 92 of 2024. (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT.
6. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.
7. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

WHEREAS you are operating Granite mining unit in the name of M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

WHEREAS the Board issued CFO & HWA to the industry vide order dated 19.03.2020 for mining of Colour granite – 25,650 m³/Annum over an extent of 2.00 Ha stipulating certain conditions and which was expired on 31.01.2025.

WHEREAS vide reference 2nd cited, the Hon'ble NGT, Chennai in O.A.No.106 to 112 of 2016 (SZ), issued orders that operating the unit without "consent" is against the provisions of Water Act and as well as Air Act.

WHEREAS vide reference 3rd cited, the CPCB issued certain Directions to State Pollution Control Board's / PCCs and one of those is "SPCBs / PCCs" shall direct the units not to continue its operations till they obtained valid consents to operate from the SPCB / PCC.

WHEREAS vide reference 4th cited, this office has issued a notice to the industry on 13.02.2025 for operating without obtaining valid CFO of the Board, but the industry has not yet obtained the same.

WHEREAS an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagóni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

WHEREAS the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM₁₀ value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM₁₀ (avg.) 108 µg/m³ as against the standard 100 µg/m³).

WHEREAS the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and observed the following:

1. The industry was carrying out granite mining operations without obtaining valid CFO of the Board. Operation of the industry without having Consent for Establishment (CFE)/Consent for Operation (CFO) of the Board is illegal under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution), Act, 1981.
2. The industry is not maintaining water consumption records.
3. The industry has not provided black boards displaying Water, Air, Noise and solid waste monitoring data.
4. The industry has not constructed retention / toe walls at the foot of the dumps.

In view of the above, you are hereby directed to take Notice as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.

To
M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha),
Sy.No.422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District
Contact no: 9799808530

J. B. Bhishappa
ENVIRONMENTAL ENGINEER
Environmental Engineer
Telangana Pollution Control Board
REGIONAL OFFICE
RAMAGUNDAM

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.



TELANGANA POLLUTION CONTROL BOARD

REGIONAL OFFICE, RAMAGUNDAM

Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapalli District

Phone:08728-272597

Email: ee-rgm-tspcb@telangana.gov.in

Notice No.KNR-589/PCB/RO-RGM/2025-315

Date:26.07.2025

NOTICE

Sub : TGPCB – RO – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023. (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – Notice Issued - Reg.

- Ref :
1. CFO order dt.12.01.2022.
 2. O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT.
 3. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.
 4. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

WHEREAS you are operating Granite mining unit in the name of M/s. Mathru Sri Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

WHEREAS the Board issued CFO & HWA to the industry vide order dated 12.01.2022 for mining of Colour granite – 18,018 m³/Annum over an extent of 3.60 Ha stipulating certain conditions and which is valid upto 30.11.2026.

WHEREAS an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

WHEREAS the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM₁₀ value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM₁₀ (avg.) 105 µg/m³ as against the standard 100 µg/m³).

WHEREAS the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and during the inspection the industry is not maintaining water consumption records.

In view of the above, you are hereby directed to take Notice as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.

To
M/s. Mathru Sri Granites (3.60 Ha),
Sy.No.422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District
Contact no: 9989156561


ENVIRONMENTAL ENGINEER
Environmental Engineer
Telangana Pollution Control Board
REGIONAL OFFICE
RAMAGUNDAM

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.

Item No.05:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.92 of 2024(SZ)

[Earlier O.A. No. 774 of 2023(PB)LP]

IN THE MATTER OF:

Sudhagoni Vishnu.

...Applicant(s)

Versus

The Chief Secretary,
Government of Telangana and Ors.

...Respondent(s)

Date of hearing: 06.06.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. Sudhagoni Vishnu(*Party-in-Person*).
(None appeared)

For Respondent(s): Ms. E. Nivedhita represented
Mrs. H. Yasmeen Ali for R1, R3 & R4.
Mr. B. Rajaprabhakar represented
Mr. T. Sai Krishnan for R2.

ORDER

1. The report submitted by the Department of Mines & Geology does not mention any violations committed by the quarry owners or any actions taken against them; it merely provides certain recommendations.

2. The Telangana State Pollution Control Board (TGPCB), though part of the Joint Committee, has not filed an independent report as to the action taken by them for the violation of the CFO condition.

3. The Mines and Geology Department also has to specifically state whether the quarry operations have been done beyond the permitted area.

4. Therefore, we direct the TGPCB to cause an inspection once again and file a detailed report about the conditions prevalent, violations (if any) noted, the action taken by them, etc.

5. Post the matter on 11.08.2025.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.92/2024(SZ)
06th June, 2025. AD.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE, CHENNAI**

Original Application No.92 of 2024 (SZ)

IN THE MATTER OF :

Sudhagoni Vishnu.

... Applicant(s)

Versus

The Chief Secretary,
Government of Telangana & Ors.

... Respondent(s)

STATUS REPORT FILED MINES AND GEOLOGY BY R 1

S.NO	INDEX	PG-NO
1.	R-1 Report	1
2.	Annexure-I photographs of saplings	2-4

Place: Chennai

Date: 09.08.2025



Mrs. H. Yasmeen Ali,
Standing counsel for 1th Respondent.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE, CHENNAI**

**Original Application No.92 of 2024 (SZ)
[Earlier O. A No. 774 of 2023 (PB) LP]**

IN THE MATTER OF :

Sudhagoni Vishnu.

... Applicant(s)

Versus

The Chief Secretary,
Government of Telangana & Ors.

... Respondent(s)

REPORT FILED BY RESPONDENT - 1

It is submitted that this office Technical Staff have inspected the quarry leases for colour granite in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District on 04-08-2025 in the presence of the lease holders in connection with NGT order dt. 06-06-2025 in O.A.NO.92 of 2024 filed by Sudhagoni Vishnu. The details are as given below.

Sl. No	Name of the lease & location	TahsildarChigurumamidi Mandal NOC Details	EC	CFE	CFO	DM&G,Hyd Procgs.No.	This office Procgs.No	Present status
1	M/s. Bherunath Stonex Export (Lease Period from 03.12.2022 to 02.12.2042) transferred from Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi(M)	Lr.No.B/1130/2018, Dt:11-06-2018	SEIAA/T S/OL/KR M-82/2019 -397, Dt:01-02-2020	Order No.1097-RGM/TSP CB/ZO-HYD/CFE /2020-1113, Dt:19-03-2020	Order No.1097-RGM/TSP CB/ZO-H/ CFO/2020 -1114, Dt:19-03-2020	210119/R1-3/2019, Dt.03-06-2022 and I/KRM/7051, Dt.24-08-2023	7712/Q1/2016, Dt:03-12-2022 and 7712/Q1/2016, Dt:13-10-2023	Non Working and the quarry pits are falling within the leased area.
2	M/s. Shree Veer Teja Granites (Lease Period from 10.10.2023 to 09.10.2043) transferred from M/s.Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M)	Lr.No.B/790/2010, Dt:31-03-2016	SEIAA/T S/OL/KR M-157/2020, Dt:22-03-2021	Order No.1203-RGM/TSP CB/ZO-HYD/CFE /2022-1329, Dt:10-01-2022	Order No.1203-RGM/TSP CB/ZOH/ CFO/2022 -1335, Dt:12-01-2022	QL/KRM/LO15 00701, Dt.03-09-2022 and I/KRM/7050, Dt.23-08-2023	11796/Q1/2010, Dt:09-06-2023 and 11796/Q1/2010, Dt:10-10-2023	Working within the quarry leased area
3	M/s.Sri Mathrusri Granites, over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) Karimnagar District (Lease Period from 02.06.2023 to 01.06.2043)	Lr.No.B/787/2010, Dt:31-03-2016	SEIAA/T S/OL/KR M-174/2021, Dt:08-06-2021	submitted	submitted	QL/KRM/LO15 00700, Dt.03-09-2022	11786/Q1/2010, Dt:09-06-2023	Non Working and the quarry pits are falling within the leased area.

Further, it is submitted that the quarry lease holders have adopted sprinkling method to arrest the dust emissions in the quarries. Further, they have also planted about 300 saplings around the quarry lease areas.

This is submitted for favour of kind information.

(ameedy)
Asst. Director of Mines & Geology (FAC)
Karimnagar.

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photographs









TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar - 505 215, Peddapalli District

Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.KNR-588/PCB/RO-RGM/2025-313

Date:26.07.2025

NOTICE

Sub : TGPCB – RO – RGM – O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound) – Notice Issued - Reg.

Ref : 1. CFO order dt.12.01.2022.
2. O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT
3. The Board Officials of Zonal Laboratory, Warangal conducted AAQ Monitoring of the industry on 15.07.2025 & 16.07.2025.
4. Inspection of the industry by the Board Officials of RO, Ramagundam on 23.07.2025.

WHEREAS you are operating Granite mining unit in the name of M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.

WHEREAS the Board issued CFO & HWA to the industry vide order dated 12.01.2022 for mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha stipulating certain conditions and which is valid upto 30.11.2026.

WHEREAS an O.A. No. 92 of 2024 (SZ) [Earlier, OA No. 774 of 2023 (PB)] is registered suo-motu before the Hon'ble NGT, based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound).

WHEREAS the Board officials of Zonal laboratory, Warangal conducted AAQ monitoring of the industry on 15.07.2025 & 16.07.2025. As per the analysis results, the PM₁₀ value is marginally exceeding the National Ambient Air Quality Standards (NAAQS). (PM₁₀ (avg.) 102 µg/m³ as against the standard 100 µg/m³).

WHEREAS the Board officials of RO, Ramagundam inspected the industry on 23.07.2025 and observed that the industry is not maintaining water consumption records.

In view of the above, you are hereby directed to take Notice as to why action shall not be initiated against your granite mine for non-compliance of conditions stipulated in the CFO order as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987).

Your reply to the Notice if any shall reach this office within 7 days failing which action will be initiated against your industry as per the provisions laid under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 (as amended by Act 47 of 1987) without any further notice in the interest of protecting Public Health and Environment.

J. B. Dhruvachari
ENVIRONMENTAL ENGINEER
Environmental Engineer
Telangana Pollution Control Board.
REGIONAL OFFICE.
RAMAGUNDAM.

To
M/s. Sushmitha Granites (2.50 Ha),
Sy.No.422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District
Contact no: 7742660584

Copy submitted to:

The JCEE (Legal cell), Board Office, TGPCB, Sanathnagar, Hyderabad for kind information.

The JCEE, Zonal Office, TGPCB, Begumpet, Hyderabad for kind information.

The SEE (TF & IT), Board Office, Begumpet, Hyderabad for kind information.

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Exhibit No.R6/16

M/S. SUSMITHA GRANITES

Sy. No. 422, Extent : 2.50Hc., Vill: Bommanapally, Mdl: Chigurumamidi, Dist: Karimnagar.

Date.....

Date: 08-08-2025

To,
The Environmental Engineer,
Ramagundam regional office,
TGSPCB.

Respected sir,

Sub: Reply to the Notice issued by – TGPCB-RO-RGM – O. A. NO. 92 OF 2024 (SZ) to M/s.
M/s. Susmitha Granites – located in Sy. No. 422, Bommanapally V, Chigurumamidi M,
Karimnagar D. – Extent: 2.500 Hectares- Reg.

Ref: Notice No: KNR- 588/ PCB/RO-RGM/2025 – 313

Date: 26-07-2025

We M/s. Susmitha Granites, received a Notice from the TGPCB, Ramagundam regional office in the reference cited.

We have provided greenbelt in vacant places, along approach roads and along boundary and recently taken up additional plantation in our premises and provided dedicated mobile water tanker and periodically carrying out water sprinkling on haul roads, loading and unloading areas and in addition to that we also installed water sprinklers in the premises to control fugitive dust emissions. Wet drilling and wire saw cutting operations has been taken up and cracking powder is used for separation of blocks and no blasting operations are involved and we will maintain Air quality in the Quarry area within the limits of National Ambient Air Quality Standards (NAAQS).

Now, we have installed the water flow meter to the bore well outlet and maintaining the records of the water consumption in the quarry site.



We are following the guide lines / norms of the Board and we will ensure the same will be followed in the future also.

This is submitted for kind information.

Yours Truly,

For M/s. Susmitha Granites,

S. Susmitha
Proprietor

	<p align="center">TELANGANA POLLUTION CONTROL BOARD ZONAL LABORATORY: HYDERABAD ZONE H.No.: 1-8-269, Balasamudram, Warangal – 506001</p>	 <p align="center">1 TELANGANA RISING</p>
<p align="center">ISO Certified Laboratory (ISO 9001:2015 (305024051159QT) & ISO 45001:2018(305024051160HST))</p>		

FORM – XII
NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED
(See Rule – 31)

To

M/s. _____

M/s. SUSHMITHA GRANITES

Sy. No: 422, Vill: Bommanapalli,
Mdl: Chigurumamidi, Dist: Karimnagar.

Take notice that it is intended to have analyzed the sample of water/sewage effluent/trade effluent which is being taken today the 12th day of February 2026 from (1)

① water sample collected from Bore well located at north side periphery within the Quarry road area (Pandara's Gutta) premises. (Which is a common raw water source for three colours Granite mine Quarries i.e., M/s Sree Shakti Gangab's rocks, M/s Sushmitha Granites & M/s Matru Sri Granites)

[Signature]
(Name and Designation of the person who takes the sample)

ENVIRONMENTAL SCIENTIST
Telangana Pollution Control Board,
Zonal Laboratory - Hyderabad Zone
Warangal-506 001.

1. Here specify the stream, well, plant, vessel or place from where the sample is taken outlets.

(Received a copy of the notice and sample (s) has / have been collected and sealed in my Presence).

To

M/s. _____

[Signature]
[Signature]
12/2/26

M/s. SUSHMITHA GRANITES
Sy. No: 422, Vill: Bommanapalli,
Mdl: Chigurumamidi, Dist: Karimnagar.

	TELANGANA POLLUTION CONTROL BOARD ZONAL LABORATORY: HYDERABAD ZONE H.No.: 1-8-269, Balasamudram, Warangal – 506001	
	ISO Certified Laboratory (ISO 9001:2015 (305024051159QT) & ISO 45001:2018 (305024051160HST))	
S. Venugopalacharyulu Senior Environmental Scientist	Email – ses-zhyd-tspcb@telangana.gov.in, hyd.zo.ses@gmail.com	

FORM – III
NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED
 (See Rule – 13)

To

M/s.

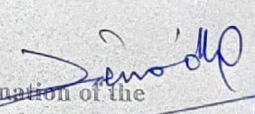
M/s. SUSHMITHA GRANITES
 Sy No: 422, Vill: Bommanapalli,
 Mdl: Chigurumamidi, Dist: Karimnagar.

Take notice that it is intended to have analysed the sample of air emission from your factory premises. Which is being take today the 12th day of February 2026 from

(1) Ambient Air Quality monitoring conducted at a distance of about 70mts and towards North side at periphery of the Quarry mound.

(2) Ambient Air Quality monitoring conducted near office and staff rooms located at a distance of about 100mts and towards North side at periphery of the Common Colour granite mine Quarry mound of m/s Sree Shakti Banajathi Rocks, m/s Sushmitha Granites and m/s matruhi granites.

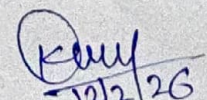
(Name and Designation of the person who takes the sample)


ENVIRONMENTAL SCIENTIST
 Telangana Pollution Control Board,
 Zonal Laboratory - Hyderabad Zone
 Warangal-506 001.

1. Here specify the stack, chimney or any other emission outlets.

(Received a copy of the notice and sample (s) has / have been collected and sealed in my presence).

Received copy


12/2/26
M/s. SUSHMITHA GRANITES
 Sy. No: 422, Vill: Bommanapalli,
 Mdl: Chigurumamidi, Dist: Karimnagar.

FORM – XII

NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED

(See Rule - 31)

TO,
M/s. SUSHMITHA GRANTIES
Sy No. 422, Vill: Bommanapalli,
Mdl: Chigurumanidi, Dist: Karimnagar.

Take notice that it is intended to have analysed the sample of water/sewage effluent/trade effluent which is being taken today the 12th February of 2026 from

- (1) Water sample collated from Bore well located at North-Side periphery within the Quarry mound area (Pandavula Gutta) premises (Which is a common raw water source for three colour granite mine Quarries i.e; M/s. Sree Shakthi Ganapathi Rocks, M/S. Sushmitha Granties & M/S. Mathra Sri Granties)

(Name and Designation of the
Person who takes the sample)

ENVIRONMENTAL SCIENTIST
Telangana Pollution Control Board,
Zonal Laboratory – Hyderabad Zone,
Warangal – 506 001

1. Here specify the stack, chimney or any other emission outlet.
(Received a copy of the notice and sample(s) has/ have been collected and sealed in my presence).

FORM – III

NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED

(See Rule - 13)

TO,
M/s. SUSHMITHA GRANTIES
Sy No. 422, Vill: Bommanapalli,
Mdl: Chigurumanidi, Dist: Karimnagar.

Take notice that it is intended to have analysed the sample of air emission from your factory premises. which is being taken today the 12th February of 2026 from

- (1) Ambient Air Quality monitoring conducted at a distance of about 70mts and towards North- Side at periphery of the Quarry mound.
- (2) Ambient Air Quality monitoring conducted near office and staffrooms located at a distance of about 100mts and towards North-Side at periphery of the Common colour granite mine Quarry mound of M/s. Sree Shakthi Ganapathi Rocks, M/S. Sushmitha Granties & M/S. Mathra Sri Granties.

(Name and Designation of the
Person who takes the sample)

ENVIRONMENTAL SCIENTIST
Telangana Pollution Control Board,
Zonal Laboratory – Hyderabad Zone,
Warangal – 506 001

1. Here specify the stack, chimney or any other emission outlet.
(Received a copy of the notice and sample(s) has/ have been collected and sealed in my presence).